

**Sub:- Suitable guidelines on "Implementation of decisions relating to grant of Children Education Allowance(CEA)".**

On the subject cited above, we are in receipt of Note dt. 18.07.2023 along with its enclosure from the Director of Accounts, Panaji, which may be seen at pages 473-466/C.

2. Vide above Note, the Director of Accounts has stated therein as under:-

- a. Government of Goa vide Order dt. 12.07.2019 (at pg 471-470/C) adopted the OM No. 27012/02/2017-Estt.(A) dated 17.07.2018 (at pg-469-466/C) issued by the GoI, Ministry of Personnel, Public Grievances and Pensions Department of Personnel and Training regarding Implementation of decisions relating to grant of Children Education Allowance (CEA) with certain modifications.
- b. In the first Para of the Order dt. 12.07.2019 (at pg 469/C), it is stated that, "The amount of ₹2250/- per month per child shall be claimed as reimbursement, on production of self attested fee receipts confirming/indicating that the fee deposited for the entire academic year/term/month as the case may be, in lieu, a certificate from the Head of Institution in which the child studies, can be given by the Government servant, detailing the school fees, tuition fees, admission fees, laboratory fee, Vidyalaya Vikas Nidhi charged by Kendriya Vidyalayas, library fee/games/sports fee, examination fee and fee for extracurricular activities and expenses incurred on other items if supplied by the school viz. 2 sets of uniform, one set of textbooks, one pair of shoes and socks. If any of the items are procured from private vendors, original receipts of purchase/vouchers self attested by the Government servant, may be enclosed".
- c. Recently, it has come to the notice that many Government employees claim one pair of shoes and socks under CEA which costs thousand of rupees viz ₹ 10,000/-, ₹15,000/- etc. Similarity thousand of rupees are claimed towards stitching or procurement of 2 sets of school uniform. Also, 'n' number of notebooks are purchased at a time claiming to be set or at times notebooks are purchased at different intervals and claimed for reimbursement towards CEA at the end of the year which some times total upto 5 to 6 dozens per child even if studying in Standard I to IV or kindergarten.
- d. In this regards, it is noted that the Order dt. 12.07.2019 (at pg-471/C) does not set any limit on the reimbursement of cost of shoes or does not clearly lay down the number of books in a set that can be purchased. Similarity no limit is laid down towards reimbursement for cost of two sets of uniforms that can be claimed. Therefore, their Directorate faces the difficulty in identifying the genuineness of the individual claim while scrutinizing the claim for payment.

(Contd. on pre-page at 98/N)

e. Further, Para 5 of the Order dt. 12.07.2019 (at 470/C) states that "The reimbursement will be done once in a year, after completion of the academic year". Howsoever, in contravention of the same, few Government employees submit their CEA reimbursement claim for payment of 2 to 4 years at a time.

f. It is also pertinent to note that, Goa Government insists on production of vouchers for claiming the reimbursement of CEA as against the Central Scheme which provides for a fixed amount of ₹ 2250/- per month per child irrespective of the actual cost incurred.

3. Therefore, in view of Para 2 on pre-page & above, the Directorate of Accounts has requested to issue suitable guidelines for expenditure that can be reimbursed towards tuition fees in order to bring uniformity among all departments. Also, it would be appropriate to specify the limit for settlement of CEA reimbursement claims of Government employees. } 'X'

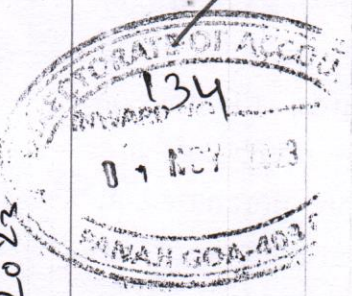
4. In view of "X" above, we may in the instance, refer file to the O/o Director of Accounts with a request to prepare and place a draft Order in the file to appraise the higher authorities in the matter.

S.O. ~~25/10/23~~

US-FD(R&C)

May discuss pls.  
~~Hesal~~  
27/10/2023

DA/PA/SFR-118  
07/11/2023



go.  
Dir (Accounts)

~~St P/ACI~~  
3/11/23  
Atto/controll

20  
14/11/23

No.DA/Control/7-14 /2023-24/ 407  
Directorate of Accounts,  
Control Section

Date: 29.01.2024

The noting at pre-page has been perused and the matter has been discussed with the US Finance (R&C).

The Government of Goa had issued Order No.8/1/2016/Fin(R&C)/3626 dated 25<sup>th</sup> Oct 2017 thereby adopting Letter No.A-27012/02/2017-Estt.(AL) dated 16<sup>th</sup> August 2017 of the Ministry of Personnel, PG and Pensions Department of Personnel & Training regarding Children Education Allowance. Subsequently, the Order No.8/1/2016-Fin(R&C)/3123 dated 12/07/2019 was issued by the Finance Department adopting OM No.27012/02/2017-Estt.(A1) dated 17/07/2018 issued by the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel & Training with certain modifications to the contents of the OM which were made applicable in the State.

Now, it is proposed that Order No.8/1/2016-Fin(R&C)/3123 dated 12/07/2019 may be withdrawn and OM No. 27012/02/2017-Estt.(A1) dated 17/07/2018 issued by the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel & Training may be adopted in the state in toto. This will ensure that the instructions related to Children Education Allowance and Hostel subsidy in the State are at par with the Central guidelines/instructions.

In view of the same, placed alongside is the draft Order to be issued to all the Heads of Department in respect of Children Education Allowance withdrawing the Order dated 12/07/2019.

The file is submitted to Finance (Revenue & Control) for further necessary action

Submitted.

*[Signature]*  
Director of Accounts

~~US (R&C)~~  
Additional Secretary (Finance-R&C)

*[Signature]*  
29/01  
Please check  
H. Beral  
30/01/2024

*[Signature]*  
31/1  
D. J.

PA/PA/00/PR-96  
29/01/2024

Finance (Rev. & Cont.) Dept.  
Entry No. 400003382  
Dated: 29/01/2024

**Sub:- Suitable guidelines on "Implementation of decisions relating to grant of Children Education Allowance(CEA)".**

Note at pre-pages from 98/N onwards on the subject cited above refers.

2. In view of above, it is to state that, as per the records available in this file, the chronological background related to adoption of OM relating to grant of Children Education Allowance (CEA) by the State of Goa may be seen as shown under:-

- i. The State Government vide Order No. 8/1/2016-Fin(R&C)/(A) dated 30.11.2016 (page 117-108/C) has implemented VII CPC pay scales to the employees of the State Administration and GIA Educational Institutions w.e.f. 01.01.2016 and,
- ii. Further, Vide Order No. 8/1/2016-Fin (R&C) dt. 25.07.2017 & 10.08.2017 (page 183-187/C) Government has adopted various allowances for its implementation prospectively w.e.f. 01.08.2017.
- iii. In this context, the Government of India has issued several Office Memorandum/ Guidelines regarding grant of various allowances on implementation of recommendation of the 7<sup>th</sup> CPC to the Central employees effective from 01.07.2017 (see at page 221/C to 233/c)
- iv. As regards to Children Education Allowance (CEA) is concern letter dt. 16.08.2017 (page 222-221/C) has been adopted by the State Government (see order dt 25.10.2017 at page 237/C and was implemented w.e.f. 01.10.2017, the CEA was made applicable for academic year 2017-2018 and payable w.e.f. 01.10.2017. A
- v. As regards applicability of CEA indicated "A" above is concern, it may be noted that, although it was decided on the noting side at page 42/N, the same was not incorporated in the Order dt. 25.10.2017 placed at page 237/C. As such, vide at pre-page 52-53/N said matter was once again examined by FD(R&C). Accordingly, in partial modification to Order dt. 25.10.2017 (at page 237/C) vide Order dt. 14.06.2018, the CEA was made applicable from Academic Year 2017-2018 and payable after the completion of the Academic year. (see at page 268/C)
- vi. Vide above OM the amount of reimbursement of Children Education Allowance will be ₹ 2250/- per month (fixed) per child. This amount of ₹ 2250/- is fixed irrespective of the actual expenses incurred by the Government Servant.
- vii. Accordingly, the Director of Accounts at page 362/C, have regulated the CEA claims on pro-rata basis i.e. ₹ 1500 per month upto 30.09.2017 and ₹ 2250/- per month from 01.10.2017 onwards viz date of adoption of GoI Circular dt. 16.08.2017. The claims are admitted once a year.

Contd.....on page 102/N

(Contd, from pre-page at 101/N)

viii. Further, vide OM dt. 17.07.2018 the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel & Training New Delhi issued consolidated instructions relating to grant of Children Education Allowance (CEA) and Hostel Subsidy which may be seen at page 360-357/C

'B'

3. In view of "B" above, may like to refer pre-pages from 71/N to 73/N, wherein, the then US-Fin(Exp) after having discussion with the then AS-Finance has submitted therein as shown below:-

"The OM dt. 17.07.2018 of Government of India clearly indicates that in case a Certificate from School cannot be produced a Self Attestation of receipt for conforming/indicating the fees deposited of entire Academic year has to be produced as supportive document to claim CEA. As such question of paying ₹ 2250/- per month does not arise as the receipt has to be done as per actual fees. The certified limit of ₹ 2250/- is applicable where the fees paid are over and above ₹ 2250/- per month.

In view of above, the OM dt. 16.07.2018 at page 356/C is adopted by State Government, there will be no confusion for paying of Children Allowance which may restrict to maximum ₹ 2250 per month and only on reproduction of receipt of conforming the fees paid for full Academic Year. And thus adopt the Office Memorandum dt. 17.07.2018 (at page 360/C) and clarify the query/objection of Directorate of Accounts raised vide their Note dt. 27.07.2018 placed at page 362/C".

4. Further, on Implementation of decisions relating to grant of Children Education Allowance(CEA) this department was in receipt of Note dt. 18.07.2023 along with its enclosures from the Director of Accounts, which may be seen at pages 473-466/C. The detail submission in this regard may be perused on pre-pages at 98/N to 99/N, wherein, higher authorities desired for discussion with Director of Accounts.

5. Upon discussing the said matter with US-FD(R&C), vide Note dt. 18.07.2023 placed at page 473/C, the Director of Accounts has submitted as shown under:-

i. Government of Goa vide Order dt. 12.07.2019 (at pg 471-470/C) adopted the OM No. 27012/02/2017-Estt.(A) dated 17.07.2018 (at pg-469-466/C) issued by the GoI, Ministry of Personnel, Public Grievances and Pensions Department of Personnel and Training regarding Implementation of decisions relating to grant of Children Education Allowance (CEA) with certain modifications.

Contd.....on page 103/N

(Contd, from pre-page at 102/N)

- ii. In the first Para of the Order dt. 12.07.2019 (at pg 469/C), it is stated that, "The amount of ₹2250/- per month per child shall be claimed as reimbursement, on production of self attested fee receipts confirming/indicating that the fee deposited for the entire academic year/term/month as the case may be, in lieu, a certificate from the Head of Institution in which the child studies, can be given by the Government servant, detailing the school fees, tuition fees, admission fees, laboratory fee, Vidyalaya Vikas Nidhi charged by Kendriya Vidyalayas, library fee/games/sports fee, examination fee and fee for extracurricular activities and expenses incurred on other items if supplied by the school viz. 2 sets of uniform, one set of textbooks, one pair of shoes and socks. If any of the items are procured from private vendors, original receipts of purchase/vouchers self attested by the Government servant, may be enclosed".
- iii. Recently, it has come to the notice that many Government employees claim one pair of shoes and socks under CEA which costs thousand of rupees viz ₹ 10,000/-, ₹15,000/- etc. Similarly thousand of rupees are claimed towards stitching or procurement of 2 sets of school uniform. Also, 'n' number of notebooks are purchased at a time claiming to be set or at times notebooks are purchased at different intervals and claimed for reimbursement towards CEA at the end of the year which some times total upto 5 to 6 dozens per child even if studying in Standard I to IV or kindergarten.
- iv. In this regards, it is noted that the Order dt. 12.07.2019 (at pg-471/C) does not set any limit on the reimbursement of cost of shoes or does not clearly lay down the number of books in a set that can be purchased. Similarly no limit is laid down towards reimbursement for cost of two sets of uniforms that can be claimed. Therefore, their Directorate faces the difficulty in identifying the genuineness of the individual claim while scrutinizing the claim for payment.
- v. Further, Para 5 of the Order dt. 12.07.2019 (at 470/C) states that "The reimbursement will be done once in a year, after completion of the academic year". Howsoever, in contravention of the same, few Government employees submit their CEA reimbursement claim for payment of 2 to 4 years at a time.
- vi. It is also pertinent to note that, Goa Government insists on production of vouchers for claiming the reimbursement of CEA as against the Central Scheme which provides for a fixed amount of ₹ 2250/- per month per child irrespective of the actual cost incurred.
6. Therefore, in view of Para 5 on pre-page & above, the Directorate of Accounts requested to issue suitable guidelines for expenditure that can be reimbursed towards tuition fees in order to bring uniformity among all departments. Also, it would be appropriate to specify the limit for settlement of CEA reimbursement claims of Government employees.

X

C

(Contd, from pre-page at 103/N)

- 7. Based on the portion earmarked as "C" on pre-page, file was referred to the Director of Accounts with a request to prepare and place a draft Order in the file to appraise the higher authorities in the matter. "D"
- 8. With regards to "D" above, the Director of Accounts has now submitted its Note dt. 29.01.2024, which may be seen page 100/N. the brief gist of it, is transcribed herein below:-

Office of Chief Minister  
Mantralaya Porvorum  
Inward No: 11049/IF  
Date: 28/12/24

"Upon having discussion with the US-Fin(R&C) and in view of Para 2 of his Note, the Director of Accounts has now proposed that Order No. 8/1/2016-Fin(R&C)/3123 dated 12.07.2019 may be withdrawn and OM No. 2702/02/2017-Estt(AL) dated 17.07.2018 issued by the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel & Training may be adopted in the State in toto. This will ensure that the instructions related to Children Education Allowance and Hostel subsidy in the State are at par with the Central guidelines/instructions. As such, file is returned to this department thereby placing draft Order at page 474/C, to be issued to all the Heads of Department in respect of Children Education Allowance withdrawing the Order dated 12.07.2019 placed at page 471/C." "X"

- 9. In view of "X" above, accordingly, after making slight modification to the draft prepared by the Director of Accounts which is placed at page 474/C, a fresh draft is prepared and placed in the file at page 476/C for obtaining approval of the higher authorities in the matter, please.

15/12/24  
S.O. 15/12/24

US-FD(R&C)

May be approved in light of the observation of Directorate of Accounts at 'X' pre-page. from next Academic year. 13/02/24  
16/02/2024

Secretary (Fin)  
Inward No: 1342  
Date: 26/02/2024

AS(Fin)

Pr Secy(Fin)

HCM/FA

AS(Fin)

23/02

27/02/24

13/3/24

29/03

USCRA/C

After lifting of MCC

19/03/2024

20/3  
D/I

- 105/N-

FMS No. 1400031382  
File No: 8/1/2016-Fin(R&C)  
Finance (R&C) Department

**Sub:- Suitable guidelines on "Implementation of decisions relating to grant of Children Education Allowance(CEA)".**

Note at pre-pages from 101/N onwards on the subject cited above refers.

2. In this regard, it is to state that, as per the directives of the higher authorities cited on pre-page at 104/N, the file is re-submitted in view of Circular dt. 10.06.2024 regarding lifting of Model Code of Conduct of the General Elections to the House of the People (Lok Sabha), 2024 which may be seen placed at page 478-477/C.

3. In view of above and as corrected at page 476/C, accordingly, fair copies of the Order is prepared and placed in the file for sign./issue, please.

*Please remove by order & in the name of.*

~~19/06/24~~  
S.O. ~~19/06/24~~  
US-FD(R&C)

~~H. Bhat~~  
~~20/06/2024~~

~~SS~~  
~~21/6~~  
D.T

FD (R&C)

*As directed, accordingly after making necessary corrections, fair copies are placed in the file for sign./issue please*

~~21/06/24~~

S.O. ~~21/06/24~~

US (R&C)

~~H. Bhat~~  
~~21/06/2024~~

~~SS~~



**Government of Goa**  
**Department of Finance (Revenue & Control)**  
**Secretariat, Porvorim**  
**Bardez - Goa. 403521**

No. 8/1/2016-Fin(R&C)/25767

Dated : 21.06.2024

Read Order No. 8/1/2016-Fin(R&C)/3123 dated 12.07.2019.

**ORDER**

**Sub:- Implementation of decisions relating to grant of  
Children Education Allowance.**

Vide Order read above, the Government of Goa after making slight modifications adopted the OM No. A-27012/02/2017-Estt.(AL) dated 17.07.2018 issued by the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel & Training, New Delhi related to Children Education Allowance. The same stands withdrawn with immediate effect.

In this context, the Government of Goa has now decided that the claims of Children Education Allowance/Hostel Subsidy to be regulated as per the OM No. A-27012/02/2017-Estt.(AL) dated 17.07.2018 issued by the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel & Training, New Delhi with effect from the Academic Year 2024-25 onwards.

O/C  
Issued  
21/06/2024

*(Signature)*  
21/06/2024

(Pranab G. Bhat)

Under Secretary Finance (R&C)

Ph:- 0832-2419779

email: [usrc-sect.goa@nic.in](mailto:usrc-sect.goa@nic.in)

To,

The Director of Education, Porvorim-Goa who is required to circulate this Order to all the Government/Government Grant-in-Aid/unaided/Government recognized institutions with instructions to issue such certificate as stated in OM dated 17.07.2018.

Copy to :-

1. The Chief Secretary/ all Secretaries to Government/ Secretary to Hon'ble Governor.
2. All Secretariat Departments.
3. All Heads of Departments/ Offices.
4. All OSD's/PS to Ministers.
5. The Accountant General (Goa), Audit Bhavan, Porvorim.
6. The Director, Directorate of Accounts, Panaji.
7. Jt. Director of Accounts, South Branch, Margao.
8. Guard file.
9. Office copy.

\*\*\*\*\*

MOST URGENT  
ELECTION MATTER

Revenue & Control

4482

Finance (Rev. & Cont.) Dept.
Entry No. 141596210
Dated: 11/06/2024



GOVERNMENT OF GOA  
GENERAL ADMINISTRATION DEPARTMENT  
SECRETARIAT, PORVORIM, GOA- 403 521,

TEL- 2419784

FAX- 2419753

No.58/1/2024-GAD-III / 2263

Dated: 10/06/2024

CIRCULAR

Letter of the Election Commission of India bearing No. 437/6/1/ECI/INST/FUNCT/MCC/2024 dated 06/06/2024 regarding lifting of Model Code of Conduct of the General Elections to the House of the People (Lok Sabha), 2024 is hereby circulated to all Government Departments/Corporations/Autonomous bodies for information.

Government of Goa Secretariat Central Registry Porvorim-Goa
Received on 11 JUN 2024
DOC No. 11 JUN 2024
C. R. No. 141596210

11/06/2024

(Anju S. Kerkar)  
Joint Secretary (GA)

M.C  
12/6  
circulated  
C  
C  
Rheby

Encl:- As above  
Te.

1. The Asstt. Chief Electoral Officer, O/o CEO, Altinho, Panaji-Goa
2. All Secretaries/ Additional/ Joint Secretaries / Under Secretaries to Government.
3. All Heads of Departments/ Corporations/Autonomous bodies/PSUs.
4. All the Departments in the Secretariat, Porvorim.
5. Guard File
6. Office Copy.

By Speed Post

# ELECTION COMMISSION OF INDIA

NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI-110001

No.437/6/1/ECI/INST/FUNCT/MCC/2024

Dated: 6<sup>th</sup> June, 2024

To

1. The Cabinet Secretary,  
Government of India,  
Rashtrapati Bhawan,  
New Delhi.
2. The Chief Secretaries of  
all States/Union Territories.
3. The Chief Electoral Officers of  
all States/Union Territories.

**Subject:- General Elections to House of the People (Lok Sabha), 2024 and State Legislative Assemblies in the States of Andhra Pradesh, Arunachal Pradesh, Odisha and Sikkim, and certain bye-elections- Lifting of Model Code of Conduct reg.**


Madam/Sir,

I am directed to state that the provisions of Model Code of Conduct are enforced from the date of announcement of the election schedule by the Election Commission and it remains in operation till the completion of the election process.

2. Now, that the results in respect of the General Elections to the House of the People (Lok Sabha), 2024 and State Legislative Assemblies in the States of Andhra Pradesh, Arunachal Pradesh, Odisha and Sikkim, and certain bye-elections have been declared by the respective Returning Officers, the Model Code of Conduct has ceased to be in operation with immediate effect except in the Graduates' and Teachers' Constituencies of Karnataka, Maharashtra and Telangana where Model Code of Conduct is in force due to biennial/bye elections to Legislative Council from Graduates & Teachers Constituencies.

3. This may be brought to notice of all concerned.

Yours faithfully

  
(NARENDRA N. BUTOLIA)  
SR. PRINCIPAL SECRETARY

# ELECTION COMMISSION OF INDIA

NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI-110001

By Speed Post

403/le

No.437/6/1/ECI/INST/FUNCT/MCC/2024

Dated: 6<sup>th</sup> June, 2024

To

1. The Cabinet Secretary,  
Government of India,  
Rashtrapati Bhawan,  
New Delhi.
2. The Chief Secretaries of  
all States/Union Territories.
3. The Chief Electoral Officers of  
all States/Union Territories.

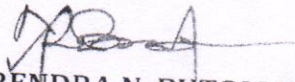
**Subject:- General Elections to House of the People (Lok Sabha), 2024 and State Legislative Assemblies in the States of Andhra Pradesh, Arunachal Pradesh, Odisha and Sikkim, and certain bye-elections- Lifting of Model Code of Conduct reg.**

Madam/Sir,

I am directed to state that the provisions of Model Code of Conduct are enforced from the date of announcement of the election schedule by the Election Commission and it remains in operation till the completion of the election process.

2. Now, that the results in respect of the General Elections to the House of the People (Lok Sabha), 2024 and State Legislative Assemblies in the States of Andhra Pradesh, Arunachal Pradesh, Odisha and Sikkim, and certain bye-elections have been declared by the respective Returning Officers, the Model Code of Conduct has ceased to be in operation with immediate effect except in the Graduates' and Teachers' Constituencies of Karnataka, Maharashtra and Telangana where Model Code of Conduct is in force due to biennial/bye elections to Legislative Council from Graduates & Teachers Constituencies.
3. This may be brought to notice of all concerned.

Yours faithfully

  
(NARENDRA N. BUTOLIA)  
SR. PRINCIPAL SECRETARY



Government of Goa  
Department of Finance (Revenue & Control)  
Secretariat, Porvorim  
Bardez -- Goa. 403521

476/c-

No. 8/1/2016-Fin(R&C)/

Dated : 31.01.2024

Read Order No. 8/1/2016-Fin(R&C)/3123 dated 12.07.2019.

L 471/c

**ORDER**

**Sub:- Implementation of decisions relating to grant of  
Children Education Allowance.**

Vide Order read above, the Government of Goa after making slight modifications adopted the OM No. A-27012/02/2017-Estt.(AL) dated 17.07.2018 issued by the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel & Training, New Delhi related to Children Education Allowance. The same stands withdrawn with immediate effect.

H69/c

In this context, the Government of Goa has now decided that the claims of Children Education Allowance/Hotel Subsidy to be regulated as per the OM No. A-27012/02/2017-Estt.(AL) dated 17.07.2018 issued by the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel & Training, New Delhi with effect from the Academic Year ~~2023-24~~ onwards.

H69/c

2024-25

Order and in the name of  
the Governor of Goa,

**(Pranab G. Bhat)**

Under Secretary Finance (R&C)

Ph:- 0832-2419779

email: [usrc-sect.goa@nic.in](mailto:usrc-sect.goa@nic.in)

To,

The Director, Printing & Stationery for favour of Publication of the said Order in the Official Gazette.

The Director of Education, Porvorim-Goa ..who is required to circulate this Order to all the Government/Government Grant-in-Aid/unaided/Government recognized institutions with instructions to issue such certificate as stated in OM dated 17.07.2018.

Copy to :-

1. The Chief Secretary/ all Secretaries to Government/ Secretary to Hon'ble Governor.
2. All Secretariat Departments.

3. All Heads of Departments/ Offices.
4. All OSD's/PS to Ministers.
5. The Accountant General (Goa), Audit Bhavan, Porvorim.
6. The Director, Directorate of Accounts, Panaji.
7. Jt. Director of Accounts, South Branch, Margao.
8. Guard file.
9. Office copy.



Draft  
HMK

Government of Goa  
Department of Finance (Revenue and Control)  
Secretariat Porvorim  
Bardez Goa - 403 521

No. 8/3/2016-Fin(R&C)/

Date: .01.2024

**ORDER**

**Subject: Implementation of decisions relating to grant of Children Education Allowance**

**Read Order No.8/1/2016-Fin(R&C)/3123 dated 12/07/2019**

Order No.8//1/2016-Fin(R&C)/3123 dated 12/07/2019 which was issued in modifications to OM NO.27012/02/2017-Estt.(A1) dated 17/07/2018 issued by the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel & Training related to Children Education Allowance stands withdrawn with immediate effect.

The claims of Children Education Allowance/Hostel Subsidy to be regulated as per the OM No.27012/02/2017-Estt.(A1) dated 17/07/2018 issued by the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel & Training w.e.f the Academic Year 2023-24 onwards.

(Pranab G. Bhat)  
Under Secretary, Finance (R&C)

To,

1. The Director of Education, Porvorim-Goa...who is required to circulate this Order to all the Government/Government Grant-in-Aid/unaided/Government recognized institutions: with instructions to issue such certificate as stated in OM dated 17<sup>th</sup> July 2018.
2. P.S. to Chief Secretary, Secretary to Governor
3. All Secretaries to Government.
4. All the Heads of Departments.
5. The Accountant General (Goa), Audit Bhavan, Porvorim
6. The Directorate of Accounts, Porvorim-Goa
7. The joint Director of Accounts, South Branch, Margao
8. The Director for Information & Publicity, Panaji for information and necessary action
9. Guard File
10. Office Copy

1/N

43/2

No.DA/Control/7-14 /2023-24/195  
Directorate of Accounts,  
Control Section

Date: 18.07.2023

**Subject: Suitable guidelines on "Implementation of decisions relating to grant of Children Education allowance (CEA)"**

Government of Goa vide Order No.8/1/2016-Fin(R&C)/3123 dated 12.07.2019 adopted the OM No.27012/02/2017-Estt.(AI) dated 17.07.2018 issued by Government of India, Ministry of Personnel, Public Grievances and Pensions Department of Personnel and Training regarding Implementation of decisions relating to grant of Children Education allowance (CEA) with certain modifications. Copy of the Order dated 12.07.2019 placed at page 6/c to 1/c along with OM dated 17.07.2018.

In the first Para of the Order dated 12.07.2019, It is stated " The amount of Rs 2250/- per month per child shall be claimed as reimbursement, on production of self attested fee receipts confirming/indicating that the fee deposited for the entire academic year/term/month as the case may be, in lieu, a certificate from the Head of Institution in which the child studies, can be given by the Government servant, detailing the school fees, tuition fees, admission fees, laboratory fee, Vidyalaya Vikas Nidhi charged by Kendriya Vidyalayas, library fee/games/sports fee, examination fee and fee for extracurricular activities and expenses incurred on other items if supplied by the school viz. 2 sets of uniform, one set of textbooks, one pair of shoes and socks. If any of the items are procured from private vendors, original receipt of purchase/vouchers, self attested by the Government servant, may be enclosed."

Recently, it has come to the notice that many Government employees claim one pair of shoes and socks under CEA which costs thousands of rupees viz. Rs 10000/- Rs 15000/- etc. Similarly thousands of rupees are claimed towards stitching or procurement of 2 sets of school uniform. Also, 'n' number of notebooks are purchased at a time claiming to be a set or at times notebooks are purchased at different intervals and claiming this regards, it is noted that the order dated 12.07.2019 does not set any limit on the reimbursement of cost of shoes or socks for school use or towards books in a set that can be purchased. Similarly no limit is laid down towards limit on the reimbursement of cost of books for school use or towards books in a set that can be purchased. Similarly no limit is laid down towards

reimbursement for cost of two sets of uniforms that can be claimed. Therefore, this Directorate faces the difficulty in identifying the genuineness of the individual claim while scrutinizing the claim for payment.

Further, Para 5 of the Government of Goa Order dated 12.07.2019 states that "The reimbursement will be done once in a year, after completion of the academic year." However, in contravention of the same, few Government employees submit their CEA reimbursement claim for payment of 2 to 4 years at a time.

It is also pertinent to note that Goa Government insists on production of vouchers for claiming the reimbursement of CEA as against the Central scheme which provides for a fixed amount of Rs 2250/- per month per child irrespective of the actual cost incurred.

Therefore, it is requested to issue suitable guidelines for expenditure that can be reimbursed towards tuition fees in order to bring uniformity among all departments. Also, it would be appropriate to specify the time limit for settlement of CEA reimbursement claims of Government employees.

The matter is submitted to Finance (Revenue & Control) for suitable guidelines in the matter.

Submitted.

*[Signature]*  
Director of Accounts

*[Signature]*  
Additional Secretary (Finance-R&C)

*[Signature]*  
18/07

Please put up

*[Signature]*  
20/07/2019

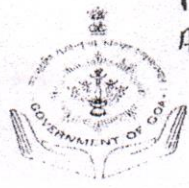
D1

D1

Finance (R & Control) Dept.  
Entry No. 1400093850  
Dated 18/07/2023

DAI DAI/R-Go  
11/12/23

DIRECTORATE OF ACCOUNTS  
PANAJI - GOA  
Inward No. 34629  
Date 16/7/19



copy of order forwarded to all sections  
All AAO's, DDA's, Jt DA (HQ), Jt DA (SB)  
All STO's and PA to DA

Demanded  
16.7.2019  
AAO/Control  
ytlc

Government of Goa  
Department of Finance (Revenue & Control)  
Secretariat, Porvorim - Goa

No. 8/1/2016-Fin(R & C) 3123

Dated :- 12/07/2019

ORDER

**Sub: Implementation of decisions relating to grant of Children Education Allowance (CEA).**

The Government of Goa is pleased to adopt the OM No. A-27012/02/2017-Estt.(AI) dated 17/07/2018 with the following modifications:

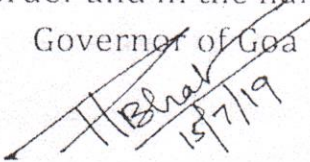
1. The amount of Rs 2250/- per month per child shall be claimed as reimbursement, on production of self attested fee receipts confirming/indicating that the fee deposited for the entire academic year/term/ month as the case maybe, in lieu, a certificate from the Head of Institution in which the child studies, can be given by the Government servant, detailing the school fees, tuition fees, admission fee, laboratory fee, Vidyalaya Vikas Nidhi charged by Kendriya Vidyalayas, library fee/ games/sports fee, examination fee and fee for extra curricular activities and expenses incurred on other items if supplied by the school viz 2 sets of uniform, one set of textbooks and notebooks, one pair of shoes and socks. If any of the items are procured from private vendors, original receipt of purchase/vouchers, self attested by the Government servant, maybe enclosed.
2. The condition of hostel subsidy applicable in respect of children studying in residential educational institution located at least 50 km from the residence of the Government servant stands relaxed.
3. The CEA and hostel subsidy is admissible for children studying two classes before Class I and upto XII and also for the initial two years of a diploma certificate course from Polytechnic/ITI/Engineering College, if the child pursues the course after passing 10<sup>th</sup> Standard and the Government servant has not been granted CEA/Hostel Subsidy in respect of the child for studies in 11<sup>th</sup> and 12<sup>th</sup> standards.

487  
16/7/19

No. DA/Control/19-20/TR-143/97 dtd. 16/7/19 Contd 2/-.....

4. In respect of school /institutions ie. two classes before Class I, primary and middle level not affiliated to any Board of Education, the reimbursement under the scheme maybe allowed for the children studying in a recognized school/ institution. Recognized school/institution in this regard means a Government school or any education institution whether in receipt of Government aid or not, recognized by the Central or State Government or Union Territory Administration or by University or a recognized educational authority having jurisdiction over the area where the institution/school is situated.
5. The reimbursement will be done once a year, after completion of the academic year.
6. The above instructions would come into effect from the academic year 2018-2019.

By order and in the name of the  
Governor of Goa

  
15/7/19  
(Pranab G. Bhat )

**Under Secretary (Finance[R & C])**

To,

1. The Director of Education, Porvorim, Goa... who is required to circulate this Order to all the Government/ Government Grant-in-Aid/unaided/ Government recognized institutions; with instructions to issue such certificates as given in para (1) of this Order
2. P.S to Chief Secretary, Secretary to Governor.
3. All Secretaries to Government.
4. All Heads of Department/Offices.
5. The Accountant General (Goa) Audit Bhavan, Porvorim.
6. The Joint Director of Accounts, South Branch, Margao.
7. The Director of Information & Publicity, Panaji for information and necessary action.
8. Guard file
9. Office Copy

No.A-27012/02/2017-Estt.(AL)  
Government of India  
Ministry of Personnel, Public Grievances and Pensions  
Department of Personnel & Training

Block-IV, Old JNU Campus, New Delhi

Dated: 16<sup>th</sup> July 2018

Office Memorandum

17<sup>th</sup>

Subject: Recommendations of the Seventh Central Pay Commission –Implementation of decisions relating to the grant of Children Education Allowance (CEA) and Hostel Subsidy – Consolidated instructions –

Consequent upon the decisions taken by the Government to implement the recommendations made by the VII Central Pay Commission, this Department has issued an OM of even number dated 16-8-2017 revising the rates of CEA/Hostel Subsidy and simplifying the procedure for claiming reimbursement of the same. However this Department has been receiving various queries regarding CEA/Hostel Subsidy especially with regard to the applicability of various provision/instructions issued during sixth CPC regime/period. Further references have also been received regarding the difficulty being faced by some government employees in obtaining certificate of the Head of the Institution as mentioned in this Department's OM of even number dated 16-8-2017.

2. Keeping in view the above, it has been decided to issue consolidated instructions in supersession of all earlier OMs on the subject of Children Education Allowance and Hostel subsidy as under:-

a) The reimbursement of Children Education Allowance/Hostel subsidy can be claimed only for the two eldest surviving children with the exception that in case the second child birth results in twins/multiple birth. In case of failure of sterilization operation, the CEA/Hostel Subsidy would be admissible in respect of children born out of the first instance of such failure beyond the usual two children norm.

b) The amount for reimbursement of Children Education allowance will be Rs.2250/- per month (**fixed**) per child. This amount of Rs.2250/- is fixed irrespective of the actual expenses incurred by the Govt. Servant. In order to claim reimbursement of CEA, the Govt. servant should produce a certificate issued by the Head of the Institution for the period/year for which claim has been preferred. The certificate should confirm that the child studied in the school during the previous academic year. In case such certificate can not be obtained, self- attested copy of the report card or self attested fee receipt(s){including e-receipt(s)} confirming/indicating that the fee deposited for the entire academic year can be produced as a supporting document to claim CEA. The period/year means academic year i.e. twelve months of complete academic session.

*for*

- c) The amount of ceiling of hostel subsidy is Rs.6750/- pm. In order to claim reimbursement of Hostel Subsidy for an academic year, a similar certificate from the Head of Institution confirming that the child studied in the school will suffice, with additional requirement that the certificate should mention the amount of expenditure incurred by the Government servant towards lodging and boarding in the residential complex. In case such certificate cannot be obtained, self- attested copy of the report card and original fee receipt(s)/e-receipt(s) which should indicate the amount of expenditure incurred by the Government servant towards lodging and boarding in the residential complex can be produced for claiming Hostel Subsidy. The expenditure on boarding and lodging or the ceiling of Rs.6750/- as mentioned above, whichever is lower, shall be paid to the employee as Hostel Subsidy. The period/year will mean the same as explained above in clause (b) of this para.
- d) The reimbursement of Children Education Allowance for Divyaang children of government employees shall be payable at double the normal rates of CEA prescribed above in clause (b) i.e. Rs.4500/- per month (**fixed**).
- e) The above rates/ceiling would be automatically raised by 25% every time the Dearness Allowance on the revised pay structure goes up by 50%.
- f) The Hostel Subsidy and Children Education Allowance **can** be claimed concurrently.
- g) In case both the spouses are Government servants, only one of them can avail reimbursement under Children Education Allowance and Hostel Subsidy.
- h) The reimbursement of CEA and Hostel Subsidy will be done just once in a financial year after completion of the financial year.
- i) Hostel subsidy is applicable only in respect of the child studying in a residential educational institution located at least 50 kilometers from the residence of the Government servant.
- j) The reimbursement of Children Education Allowance and Hostel Subsidy shall have no nexus with the performance of the child in his class. In other words, even if a child fails in a particular class, the reimbursement of Children Education Allowance/Hostel Subsidy shall not be stopped. However, if the child is admitted in the same class in another school, although the child has passed out of the same class in previous school or in the mid-session, CEA shall not be reimbursable.

Lot

- k) If a Government servant dies while in service, the Children Education Allowance or hostel subsidy shall be admissible in respect of his/her children subject to observance of other conditions for its grant provided the wife/husband of the deceased is not employed in service of the Central Govt., State Government, Autonomous body, PSU, Semi Government Organization such as Municipality, Port Trust Authority or any other organization partly or fully funded by the Central Govt./State Governments. In such cases the CEA/Hostel Subsidy shall be payable to the children till such time the employee would have actually received the same, subject to the condition that other terms and conditions are fulfilled. The payment shall be made by the office in which the Government servant was working prior to his death and will be regulated by the other conditions, laid down in this OM.
- l) In case of retirement, discharge, dismissal or removal from service, CEA/Hostel Subsidy shall be admissible till the end of the academic year in which the Government servant ceases to be in service due to retirement, discharge, dismissal or removal from service in the course of an academic year. The payment shall be made by the office in which the government servant worked prior to these events and will be regulated by the other conditions laid down in this OM.
- m) The upper age limit for Divyaang children has been set at 22 years. In the case of other children the age limit will be 20 years or till the time of passing 12<sup>th</sup> class whichever is earlier. There shall be no minimum age.
- n) Reimbursement of CEA and Hostel Subsidy shall be applicable for children from class nursery to twelfth, including classes eleventh and twelfth held by Junior Colleges or schools affiliated to Universities or Boards of Education.
- o) CEA is allowed in case of children studying through "Correspondence or Distance Learning" subject to other conditions laid down herein.
- p) The CEA and Hostel Subsidy is admissible in respect of children studying from two classes before class one to 12<sup>th</sup> standard and also for the initial two years of a diploma/certificate course from Polytechnic/ITI/Engineering College, if the child pursues the course after passing 10th standard and the Government servant has not been granted CEA/Hostel Subsidy in respect of the child for studies in 11<sup>th</sup> and 12<sup>th</sup> standards.
- q) In respect of schools/institutions at nursery, primary and middle level not affiliated to any Board of education, the reimbursement under the Scheme may be allowed for the children studying in a recognized school/institution. Recognized school/institution in this regard means a Government school or any education institution whether in receipt of Govt. Aid or not, recognized by the Central or State Government or Union Territory Administration or by University or a recognized educational authority having jurisdiction over the area where the institution/school is situated.

*SLD*

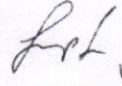
r) In case of a Divyaang child studying in an institution i.e. aided or approved by the Central/State Govt. or UT Administration or whose fees are approved by any of these authorities, the Children Education Allowance paid by the Govt. servant shall be reimbursed irrespective of whether the institution is 'recognized' or not. In such cases the benefits will be admissible till the child attains the age of 22 years.

s) The CEA is payable for the children of all Central Government employees including citizens of Nepal and Bhutan, who are employees of Government of India, and whose children are studying in the native place. However, a certificate may be obtained from the concerned Indian Mission that the school is recognized by the educational authority having jurisdiction over the area where the institution is situated.

t) The Children Education Allowance or hostel subsidy shall be admissible to a Govt. servant while he/she is on duty or is under suspension or is on leave (including extra ordinary leave). Provided that during any period which is treated as 'dies non' the Govt. servant shall not be eligible for the CEA/Hostel subsidy for that period.

3. These above instructions would come into effect from 1<sup>st</sup> July, 2017.

Hindi version follows.

 17<sup>th</sup> July, 2018

(Sandeep Saxena)

Under Secretary to the Government of India

Tel: 26164316

To

1. Ministries/Departments of the Government of India.
2. NIC with a request to upload the OM on the website of DoPT.



**Government of Goa**  
**Department of Finance (Revenue & Control)**  
**Secretariat, Porvorim**  
**Bardez - Goa - 403521**

**No. 8/1/2016-Fin(R&C)/(A)**

**Dated: 30<sup>th</sup> November, 2016**

**ORDER**

1. The Government of India has issued several Notifications / Office Memoranda / Orders regarding implementation of the recommendation of the Seventh Central Pay Commission on pay and other allowances like Dearness Allowance, House Rent Allowance, Transport Allowance etc. to the employees of the Central Government; and the same was under the consideration of the Government of Goa, for implementing them to the employees of the State Administration and GIA Educational Institutions.
2. Various Notifications / OMs / Orders / Resolution issued by the Government of India (GOI) in this respect are listed below:-
  - i) *GOI, Ministry of Finance, Resolution No. 1-2/2016-IC dated 25/07/2016.; published in The Gazette of India (Extraordinary), Part I- Sec I.*
  - ii) *GOI, Ministry of Finance, Dept. of Expenditure, Notification G.S.R. 721(E) No. 1-2/2016-IC dated 25/07/2016 published in The Gazette of India (Extraordinary), [Pcrt-II-Sec 3(i)].*
  - iii) *GOI, Ministry of Finance, Dept. of Expenditure, O.M. No. 1-6/2016-IC dated 07/09/2016 regarding bunching of stages in the revised pay structure under C.C.S. (Revised Pay) Rules, 2016.*
  - iv) *GOI, Ministry of Finance, Dept. of Expenditure, O.M. No. 1-6/2016-IC dated 07/09/2016 regarding employees stagnating at the maximum of pay band and grade pay or scale in the pre-revised structure under C.C.S. (Revised Pay) Rules, 2016.*

- v) *GOI, Ministry of Finance, Dept. of Expenditure, O.M. No. 1-6/2016-IC (Pt.) dated 29/09/2016 regarding fixation of pay and grant of increment in the revised pay structure – clarifications.*
- vi) *GOI, Ministry of Finance, Dept. of Expenditure, O.M. No. 12 (1)/E.II(A)/2016 dated 07/10/2016 regarding grant of advances and amendment to rules on advances to Government servants (02 OM's).*
- vii) *GOI, Ministry of Finance, Dept. of Expenditure, O.M. No. 1/2/2016-E-II(B) dated 04.11.2016 regarding grant of 2% Dearness Allowance w.e.f. 01-07-2016.*

3. Now, after careful consideration of the matter, the Government of Goa is pleased to adopt the above detailed Resolution / O.M.'s / Notifications / Orders and make it applicable to the employees of the Government of Goa / GIA Educational Institutions of the Government of Goa on the following terms and conditions:

- (i) The revised pay matrix will be implemented in respect of all the Government employees and employees of aided educational institutions with effect from 01-01-2016. Actual payment through monthly salary shall commence from the month of January, 2017. Only Part 'A' of the Schedule appended to the CCS (Revised Pay) Rules, 2016 as adopted by the Government of Goa, shall be implemented.
- (ii) Fixations shall be done as per the Pay Matrix table provided in the CCS (Revised Pay) Rules, 2016 by the Departments by taking an undertaking from the employees for subsequent recovery/adjustment of differential amount, if any, due to possible errors in fixation. The employee shall exercise an option as provided under these Rules. For the purpose of exercising an option and giving an undertaking, the form appended to these Rules, only shall be used.
- (iii) The revised pay structure effective from 01-01-2016 includes the Dearness Allowance of 125% sanctioned from 01-01-2016 in the pre-revised pay structure. Thus, Dearness Allowance in the revised pay structure shall be zero from 01-01-2016. The Dearness Allowance shall stand revised at 2 % from 01-07-2016.

*[Handwritten signature]*

- (iv) These Orders shall not cover the judicial and non-judicial officers/employees functioning in the Courts whose pay is separately governed by orders issued by the Ministry of Law and Justice (GOI) and under specific recommendation of certain judicial pay commissions.

So also, these orders, shall not be applicable to the employees of Corporations / Autonomous Bodies / Societies / Agencies and PSU in whose cases separate instructions shall be issued in due course of time, after detailed examination by Committee to be constituted for the purpose.

Further, these orders shall not apply for the employees working for Panchayati Raj Institutions and Urban Local Bodies, whether belonging to common cadre or otherwise, in whose cases separate instructions shall be issued in due course of time, after detailed examination by a Committee to be constituted for the purpose.

- (v) In case of the teaching faculty covered by the benefits under the UGC and AICTE guidelines, as adopted by the Government of Goa; the pay shall be fixed in the revised pay matrix in the following manner.

Academic Grade Pay (₹)	Level
6000	10
7000	11
8000	12
9000	13
10000	14

In the event of separate recommendation being issued by the UGC & AICTE, as regards the pay and other benefits of such teaching faculty, the same shall be reviewed separately by the Government at the relevant point of time.

- (vi) The decision on the revised rates and the date of effect of all Allowances (other than Dearness Allowance), based on the recommendations of the Seventh Central Pay Commission shall be notified subsequently and separately. Until then, all such Allowances shall continue to be reckoned and paid at the existing rates under the terms and conditions prevailing in the pre-revised pay structure as if the existing pay structure has not been revised under the C.C.S. (Revised Pay) Rules, 2016.

10

114/C

(vii) The contributions under the Goa State Government Employees Group Insurance Scheme-1996 (GSGEGIS-1996) shall continue to be applicable under the existing rates until further orders.

(viii) The existing system on interest free advances for medical treatment, Travelling Allowances for family of deceased, Travelling Allowance on tour or transfer and Leave Travel Concession shall continue as hitherto.

The interest free advances as indicated in the Annexure to O.M. No. 12(1)/E.II(A)/2016 dated 07.10.2016 (reg. amendment to Rules of Compendium of Rules on Advances to Government Servants), shall stand discontinued with immediate effect.

Similarly, interest bearing advances relating to Motor Car Advances and Motorcycle / Scooter / Moped Advances shall stand discontinued with immediate effect.

(ix) Pay fixations shall be done in the modified Annexure enclosed to this Order. As regards, the pay fixation in respect of Non-Gazetted employees, the same shall be supported with a photocopy of relevant page of the service book wherein the increment / pay as on 01-01-2016 is derived for the purpose of switch over. It should indicate the name of the employee and be duly attested by the Head of Office. The statement/annexure of fixation of pay in the revised pay structure as per C.C.S. (Revised Pay) Rules, 2016 shall be prepared and submitted in duplicate to the Directorate of Accounts, Panaji or South Branch, Margao as the case may be.

In case of employees of Aided Educational Institutions, their pay fixation shall be prepared and submitted to the Zonal Offices concerned of the Directorate of Education, Directorate of Higher Education and Directorate of Technical Education, as the case may be.

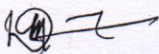
(x) Directorate of Accounts or the authority concerned in respect of GIA Educational Institutions shall check the pay fixations done separately on *cent percent* basis. Directorate of Accounts shall constitute a special cell drawn from the retired & experienced accounts cadre personnel to facilitate quick disposal of pay fixations. The pay fixations for approval shall reach the Directorate of Accounts up to 31/12/2016 and on approval shall reach the respective Department by 31/05/2017.



113/C

Directorate of Accounts shall not accept any pay fixation statement beyond the cutoff date without prior approval of Finance Department.

- (xi) A copy of the approved pay fixation statement by the Directorate of Accounts, shall be placed in the service book of the employee concerned after making an appropriate entry / record in the service book concerned. One copy of the approved fixation statement shall be placed in the personal file of the official.
- (xii) The arrears in the revised pay consequent upon fixation of pay under C.C.S. (Revised Pay) Rules, 2016 shall be regulated/dispensed as under:-
- (a) *Pay in the revised pay structure shall commence with effect from the disbursement of salary for the month of January, 2017. That is to say salary bill for the month of January, 2017 shall be purely pay bill for the month under the revised structure without any arrears whatsoever.*
- (b) *Arrears of pay in the revised pay structure with effect from 01-01-2016 to 31-12-2016 shall be claimed / preferred separately by enclosing approved copy of pay fixation statement. These arrears shall be credited to the respective GPF / special account in respect of employees covered under NPS of the employee concerned.*
- (c) *DDO's shall ensure that the claims relating to arrears are submitted to the Directorate of Accounts for payment on or before 20/06/2017.*
- (d) *Interest on the arrears shall accrue w.e.f. 01/01/2017, provided the above conditions are complied with.*
- (e) *In respect of employees having GPF account, the amount of arrears shall be credited to their account in one installment with lock-in-period of three years. The lock-in-period shall not be applicable to those employees who have retired w.e.f. 01-01-2016 till the date of issue of this order. In case of the employees who are retiring on or after the date of issue of this order during the lock-in-period, the amount of arrears shall be released alongwith final payments.*



(f) *In respect of employees covered under the NPS, the arrears of contribution shall be credited to a special account in one installment.*

(xiii) DDOs shall ensure that action is taken simultaneously in regard to Government contributions towards enhanced subscriptions under GPF and NPS while authorizing arrears, Income Tax as due shall also be deducted and credited to Government in accordance with the instructions on the subject. Due care may be taken to ensure that TDS is not deducted/adjusted from the amount to be credited to the respective NPS account as Government contribution.

(xiv) In case of officers belonging to the All India Service and serving in the State of Goa, their pay shall be fixed, as follows:

- (i) *In terms of IAS (Pay) Rules, 2016 issued by the Ministry of Personnel, Public Grievances and Pensions vide Notification G.S.R. 870(E) dated 08.09.2016 published in The Gazette of India (Extraordinary), [Part II-Sec 3(i)].*
- (ii) *In terms of IPS (Pay) Rules, 2016 issued by the Ministry of Personnel, Public Grievances and Pensions vide Notification G.S.R. 910(E) dated 23.09.2016 published in The Gazette of India (Extraordinary), [Part II-Sec 3(i)].*
- (iii) *In terms of IFS (Pay) Rules, 2016 issued by the Ministry of Personnel, Public Grievances and Pensions vide Notification G.S.R. 924(E) dated 28.09.2016 published in The Gazette of India (Extraordinary), [Part II-Sec 3(i)].*

*Further their arrears of pay w.e.f. 01-01-2016 upto 31-12-2016 shall be paid in one installment, by 28-02-2017.*

4. (i) There are many cases / instances of anomalies on account of merger of pay scales during the implementation of Sixth Pay Commission recommendations, as well as, anomalous situation arising out of hierarchical structure in Departments, wherein promotion / upgradation take place in the same pay scale / pay band.

*107*

11/1/8.

In some cases, though the employees are carrying out almost similar duties, they have been appointed with separate set of RR's with different pay scales, again leading to an anomalous situation within the same Department and its offices. So also in some cases, employees with same designation are existing in different pay scales on account of separate RR's leading to an anomaly across Departments concerned.

(ii) In order to overcome such situation and to provide for a clear distinction, in upgradation / promotion, remove anomalous situations and restructure the hierarchy, it is required that a thorough work study of such situations be carried out and for this purpose, it is proposed to set up a 02 member Work Study-cum-Anomaly Committee, comprising of,-

- (a) Shri. Shyamsundar Korgaonkar, Ombudsman and
- (b) Shri Norbert Moraes, retired Director of Accounts.

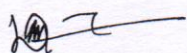
(iii) All such cases shall be referred to the Committee. The Committee shall analyse each of these case(s) and shall have the powers to call for and examine any record / documents / files on the subject matter from the Department concerned as well as from the Secretariat Departments.

(iv) The Committee shall make its recommendation in a time bound manner preferably within a period of six months, with an option to make recommendation on individual set of case(s) as and when they complete the same, to the Government through Finance Department.

(v) Finance Department shall within a period of 45 days from the receipt of the recommendation(s) of the Committee, examine the recommendation(s) and place the same before the Council of Ministers, for their consideration, after obtaining the views of the Department to which the case(s) relates to, as well as, the views of the Department of Personnel.

(vi) The Committee shall be assisted by a representative of the O/o Additional Secretary (Personnel) and the O/o Additional Secretary (Finance), as well as, an Officer to be nominated by the Head of Department concerned to which the individual case(s) relates too, as and when the Committee so desires.

(vii) The Committee shall function from the office of the Ombudsman.



110/c-

(viii) The remuneration payable to the Members as well as honorarium to the supporting staff shall be decided separately by the Government.

This issues with the approval of the Council of Ministers in its XXXXIII<sup>rd</sup> Cabinet Meeting held on 25.11.2016.

**By order and in the name of  
the Governor of Goa**



**(Daulat A. Hawaldar, IAS)  
Secretary (Finance)**

To,

The Director, Printing & Stationery for favour of publication of the said Order in the Extraordinary Official Gazette. On publication 05 copies may be sent to this Department.

Copy to:

1. Chief Secretary/All Secretaries to the Government/Secretary to Hon'ble Governor.
2. All Secretariat Departments
3. All Heads of Departments/Offices.
4. All OSD's/PS to Ministers
5. The Accountant General (Goa), Audit Bhavan, Porvorim, Goa.
6. Director, Directorate of Accounts, Panaji. / Jt. Director of Accounts (South Branch), Margao.

All the Orders / Resolutions / Notifications / OMs, referred to above including the format of Fixation of Pay and Form of Option-cum-Undertaking is available on the website of the Directorate of Accounts. [www.accountsgoa.gov.in](http://www.accountsgoa.gov.in)

109/6

**ANNEXURE**

**STATEMENT OF FIXATION OF PAY UNDER CENTRAL CIVIL SERVICE (REVISED PAY) RULES, 2016.**

**[ Government Order No. 8/1/2016-Fin (R&C) dated 30-11-2016 ]**

1. Name of the Government Servant :
2. Designation of the post in which pay is to be fixed as on :  
**January 1, 2016**
3. Status (substantive/officiating) :
4. Pre-revised Pay Band and Grade Pay or Scale :
5. Existing emoluments :
  - (a) Basic Pay (Pay in the applicable Pay Band plus applicable Grade Pay or basic pay in applicable scale) in the pre-revised structure as on **January 1, 2016**
    - 1) Pay in the Pay Band :
    - 2) Grade Pay :
    - 3) Total ( 1 + 2 ) :
  - (b) Dearness Allowance sanctioned w.e.f. 01-01-2016 (125%) :
  - (c) Existing emoluments (a + b) :
6. Basic pay (Pay in the applicable Pay Band plus applicable Grade Pay or basic pay in the applicable scale) in the pre-revised structure as on **January 1, 2016** :
7. Applicable Level in Pay Matrix corresponding to Pay Band and Grade Pay or scale shown at S. No. 4 :
8. Amount arrived at by multiplying basic pay as at Sl. No. 6 by 2.57 :
9. Applicable Cell in the Level either equal to or just above the Amount at Sl. No.8 :
10. Revised Basic Pay (as per Sl. No.9) :
11. Stepped up pay with reference to the revised Pay or Junior, if applicable [Rule 7 (8) and 7 (10) of CCS (RP) Rules, 2016]. Name and pay of the junior also to be indicated distinctly. :
12. Revised pay with reference to the Substantive Pay in cases where the pay fixed in the officiating post is lower than the pay fixed in the substantive post if applicable [Rule 7 (11)] :
13. Personal Pay, if any [Rule 7(7) and 7(9)] :
14. Non-Practicing Allowance as admissible at present in the existing pre-revised structure :
15. Date of next increment (Rule. 10) and pay after grant of increment :

DATE OF INCREMENT	PAY AFTER INCREMENT IN APPLICABLE LEVEL OF PAY MATRIX

16. Any other relevant information :

**C E R T I F I C A T E**

Certified that I have personally verified actually pay drawn in the pre-revised pay band as shown above from the service book of the official concerned, option if applicable as well as undertaking has been obtained from the employee.

Dated:

Head of Office

116

108/c

### FORM OF OPTION

[See rule 6(2) of the CCS (Revised Pay) Rules, 2016]

\*1. I, \_\_\_\_\_ hereby elect the revised pay structure with effect from 1<sup>st</sup> January, 2016.

\*2. I, \_\_\_\_\_ hereby elect to continue on Pay Band and Grade Pay of my substantive / officiating post mentioned below until:

\* the date of my next increment / the date of my subsequent increment raising my pay to Rs. \_\_\_\_\_ / I vacate or cease to draw pay in the existing pay structure / the date of my promotion/upgradation to the post of \_\_\_\_\_.

Existing Pay Band and Grade Pay \_\_\_\_\_

Signature \_\_\_\_\_

Name \_\_\_\_\_

Designation \_\_\_\_\_

Office in which employed \_\_\_\_\_

\* To be scored out, if not applicable.

### UNDERTAKING

I hereby undertake that in the event of my pay having been fixed in a manner contrary to the provisions contained in these Rules, as detected subsequently, any excess payment so made shall be refunded by me to the Government either by adjustment against future payments due to me or otherwise.

Signature \_\_\_\_\_

Name \_\_\_\_\_

Designation \_\_\_\_\_

Date:

Place:



Government of Goa  
Department of Finance (Revenue & Control)  
Secretariat, Porvorim  
Bardez - Goa. 403521

No. 8/1/2016-Fin (R&C)


Dated 10.08.2017

Read: Order No. 8/1/2016-Fin (R&C) dated 25.07.2017.

**ORDER**

In partial modification of this Department's Order of even number dated 25.07.2017 (read above), the Office Memorandum No. 21/5/2017-E.II(B) dated 2<sup>nd</sup> August, 2017 issued by the Department of Expenditure, Ministry of Finance, Government of India regarding grant of Transport Allowance (rectification to earlier O.M. No. 21/5/2017-E.II(B) dated 07.07.2017) has been adopted by the State Government for its implementation w.e.f. 01.08.2017.

The OM referred above is available on the website of the Directorate of Accounts, [www.accountsgoa.gov.in](http://www.accountsgoa.gov.in).



(Michael M. D'Souza)  
Additional Secretary (Finance)

Ph:- 0832-2419779

email: [usrc-sect.goa@nic.in](mailto:usrc-sect.goa@nic.in)

To.

1. P.S. to Chief Secretary, Secretary to Governor
2. All Secretaries to Government.
3. All Heads of Departments/ Offices.
4. The Accountant General (Goa), Audit Bhavan, Porvorim.
5. The Director, Directorate of Accounts, Panaji.
6. Jt. Director of Accounts, South Branch, Margao.
7. The Director, Department of Information & Publicity, Panaji, for information & n.a.
8. Guard file.
9. Office copy.



Government of Goa  
Department of Finance (Revenue & Control)  
Secretariat, Porvorim  
Bardez - Goa. 403521

No. 8/1/2016-Fin (R&C)

Dated 10.08.2017

Read: Order No. 8/1/2016-Fin (R&C) dated 25.07.2017.

**ORDER**

In partial modification of this Department's Order of even number dated 25.07.2017 (read above), the Office Memorandum No. 21/5/2017-E.II(B) dated 2<sup>nd</sup> August, 2017 issued by the Department of Expenditure, Ministry of Finance, Government of India regarding grant of Transport Allowance (rectification to earlier O.M. No. 21/5/2017-E.II(B) dated 07.07.2017) has been adopted by the State Government for its implementation w.e.f. 01.08.2017.

The OM referred above is available on the website of the Directorate of Accounts, [www.accountsgoa.gov.in](http://www.accountsgoa.gov.in).

(Michael M. D'Souza)  
Additional Secretary (Finance)

Ph:- 0832-2419779

email: [usrc-sect.goa@nic.in](mailto:usrc-sect.goa@nic.in)

To,

1. P.S. to Chief Secretary, Secretary to Governor
2. All Secretaries to Government.
3. All Heads of Departments/ Offices.
4. The Accountant General (Goa), Audit Bhavan, Porvorim.
5. The Director, Directorate of Accounts, Panaji.
6. Jt. Director of Accounts, South Branch, Margao.
7. The Director, Department of Information & Publicity, Panaji, for information & n.a.
8. Guard file.
9. Office copy.

DFD

1857c



Government of Goa  
Department of Finance (Revenue & Control)  
Secretariat, Porvorim  
Bardez - Goa. 403521

No. 8/1/2016-Fin (R&C)

Dated 09.08.2017

Read: Order No. 8/1/2016-fin(etc) dated : 25.07.2017 ✓

ORDER

In partial modification of this Department's <sup>Order</sup> ~~OM~~ of even number dated 25.07.2017; <sup>(read above)</sup> the Office Memorandum No. 21/5/2017-E.II(B) dated 2<sup>nd</sup> August, 2017 issued by the Department of Expenditure; Ministry of Finance, Government of India regarding grant of Transport Allowance <sup>certification in payment of TA</sup> has been adopted by the State Government for its implementation w.e.f. 01.08.2017.

to earlier O.M. No. 21/5/2017 - E.II(B) dated 07/07/2017

The OM referred above is available on the website of the Directorate of Accounts, [www.accountsgoa.gov.in](http://www.accountsgoa.gov.in).

(Sushama D. Kamat)  
Under Secretary Finance (R&C)

Ph:- 0832-2419779

email: [usrc-sect.goa@nic.in](mailto:usrc-sect.goa@nic.in)

- To,
1. P.S. to Chief Secretary, Secretary to Governor
  2. All Secretaries to Government.
  3. All Heads of Departments/ Offices.
  4. The Accountant General (Goa), Audit Bhavan, Porvorim.
  5. The Director, Directorate of Accounts, Panaji.
  6. Jt. Director of Accounts, South Branch, Margao.
  7. The Director, Department of Information & Publicity, Panaji, for information & n.a.
  8. Guard file.
  9. Office copy.

New Delhi, 2<sup>nd</sup> August, 2017.

OFFICE MEMORANDUM

Subject:- Implementation of the recommendations of the 7<sup>th</sup> Central Pay Commission relating to grant of Transport Allowance to Central Government employees.

\*\*\*

In partial modification of this Department's O.M. of even number dated 07.07.2017 regarding implementation of the recommendations of the Seventh Central Pay Commission relating to grant of Transport Allowance to Central Government employees, the President is pleased to decide that Central Government employees who are drawing pay of Rs.24200/- & above in Pay Level 1 & 2 of the Pay Matrix, shall be eligible for grant of Transport Allowance @ Rs.3600/- plus D.A. thereon at the cities mentioned in the Annexure to the above cited O.M. and @ Rs. 1800/- plus D.A. thereon at all Other Places.

2. All other contents of the above cited O.M. dated 07.07.2017 shall remain unchanged.
3. These orders shall be effective from 1<sup>st</sup> July, 2017.
4. These orders will apply to all civilian employees of the Central Government. The orders will also apply to the civilian employees paid from the Defence Service Estimates. In respect of the Armed Forces Personnel and Railway employees, separate orders will be issued by the Ministry of Defence and Ministry of Railways, respectively.
5. In so far as the persons serving in the Indian Audit and Accounts Department are concerned, these orders issue in consultation with the Comptroller & Auditor General of India.

Hindi version is attached.

*Annie George Mathew*  
(Annie George Mathew)  
Joint Secretary to the Government of India

To

All Ministries and Departments of the Govt. of India etc. as per standard distribution list.

Copy to C&AG and U.P.S.C., etc. (with usual number of spare copies) as per standard endorsement list.

04/08/17

Uk  
02/08/17

183/c



Government of Goa  
Department of Finance (Revenue & Control)  
Secretariat, Porvorim  
Bardez - Goa. 403521

No. 8/1/2016-Fin (R&C)

Dated 25.07.2017

Read: Order No. 8/1/2016-Fin(R&C)/(A) dated 30.11.2016.

**ORDER**

In pursuance to the Order read above, the following Office Memoranda issued by the Department of Expenditure, Ministry of Finance, Government of India has been adopted by the State Government for its implementation prospectively w.e.f. 01.08.2017.

1. O.M. No. 21/5/2017-E.II(B) dated 7<sup>th</sup> July, 2017 regarding grant of Transport Allowance.
2. O.M. No. 2/5/2017-E.II(B) dated 7<sup>th</sup> July, 2017 regarding grant of House Rent Allowance (HRA).
3. O.M. No. 12-2/2016-EIII.A dated 7<sup>th</sup> July, 2017 regarding Revision of rates of Non-Practicing Allowance (NPA) in respect of medical posts.
4. O.M. No. 12/2/2016-EIII.A dated 7<sup>th</sup> July, 2017 regarding Revision of rates of Non-Practicing Allowance (NPA) in respect of veterinary posts.
5. O.M. No. 12(4)/2016-EIII.A dated 7<sup>th</sup> July, 2017 regarding discontinuance of Family Planning Allowance for adoption of small family norms.

All the OMs, referred to above is available on the website of the Directorate of Accounts, [www.accountsgoa.gov.in](http://www.accountsgoa.gov.in).

183  
ISSUED  
25/07/17

*Kamat*

(Sushama D. Kamat)  
Under Secretary Finance (R&C)

email: [usrc-sect.goa@nic.in](mailto:usrc-sect.goa@nic.in)

Ph:- 0832-2419779

- To,
1. P.S. to Chief Secretary, Secretary to Governor
  2. All Secretaries to Government.
  3. All Heads of Departments/ Offices.
  4. The Accountant General (Goa), Audit Bhavan, Porvorim.
  5. The Director, Directorate of Accounts, Panaji.
  6. Jt. Director of Accounts, South Branch, Margao.
  7. The Director, Department of Information & Publicity, Panaji, for information & n.a.
  8. Guard file.
  9. Office copy.

2331

No. 31011/8/2017-Estt.A-IV  
Government of India  
Ministry of Personnel, Public Grievances & Pensions  
Department of Personnel & Training  
Establishment A-IV Desk

\*\*\*

North Block New Delhi.  
Dated September 19, 2017

OFFICE MEMORANDUM

**Subject: Travel entitlements of Government employees for the purpose of LTC post Seventh Central Pay Commission-clarification reg.**

The undersigned is directed to refer to this Department's O.M. No. 31011/4/2008-Estt.A-IV dated 23.09.2008, which inter-alia provides that travel entitlements for the purpose of official tour/transfer or LTC, will be the same but no daily allowance shall be admissible for travel on LTC. Further, the facility shall be admissible only in respect of journeys performed in vehicles operated by the Government or any Corporation in the public sector run by the Central or State Government or a local body.

2. Consequent upon the decisions taken by Government on the recommendations of Seventh CPC relating to Travelling Allowance entitlements of Central Government employees, TA Rules have undergone changes vide Ministry of Finance's O.M. No. 19030/1/2017-E.IV dated 13.07.2017.

3. In this regard, it is clarified that the travel entitlements of Government servants for the purpose of LTC shall be the same as TA entitlements as notified vide Ministry of Finance's O.M. dated 13.07.2017, **except the air travel entitlement for Level 6 to Level 8 of the Pay Matrix**, which is allowed in respect of TA only and not for LTC.

4. Further, the following conditions may also be noted:

- i. No daily allowance shall be admissible for travel on LTC.
- ii. Any incidental expenses and the expenditure incurred on local journeys shall not be admissible.
- iii. Reimbursement for the purpose of LTC shall be admissible in respect of journeys performed in vehicles operated by the Government or any Corporation in the public sector run by the Central or State Government or a local body.
- iv. In case of journey between the places not connected by any public/Government means of transport, the Government servant shall be allowed reimbursement as per his entitlement for journey on transfer for a maximum limit of 100 Kms covered by the private/personal transport based on a self-certification from the Government servant. Beyond this, the expenditure shall be borne by the Government servant.

Contd ..

From pre-page:

- v. Travel by Premium trains, Premium Tatkal trains/Suvidha trains is now allowed on LTC. Further, reimbursement of tatkal charges or premium tatkal charges shall also be admissible for the purpose of LTC.
  - vi. Flexi fare (dynamic fare) applicable in Rajdhani/Shatabdi/Duronto trains shall be admissible for the journey(s) performed by these trains on LTC. This dynamic fare component shall not be admissible in cases where a non-entitled Government servant travels by air and claims reimbursement for the entitled class of Rajdhani/Shatabdi/Duronto trains.
5. **This O.M. will take effect from July 1, 2017.**
  6. Hindi version will follow.

*Surya Narayan Jha*  
 19.9.17  
 (Surya Narayan Jha)

Under Secretary to the Government of India

To

The Secretaries  
 All Ministries/Departments of Government of India  
 (As per the standard list)

Copy to:-

1. Comptroller & Auditor General of India, New Delhi.
2. Union Public Service Commission, New Delhi.
3. Central Vigilance Commission, New Delhi.
4. Central Bureau of Investigations, New Delhi.
5. Parliament Library, New Delhi.
6. All Union Territory Administrations.
7. Lok Sabha/Rajya Sabha Secretariat.
8. All attached and Subordinate Offices of Ministry of Personnel, P.G. & Pensions.
9. ✓ NIC, DoP&T with the request to upload this OM on Department's website.  
 (Notifications << OMs/Orders << Establishment << LTC Rules).
10. Hindi section for Hindi version

251/c

F. No. 19030/1/2017-E.IV  
Government of India  
Ministry of Finance  
Department of Expenditure  
\*\*\*\*\*

New Delhi, dated the 04<sup>th</sup> September, 2017

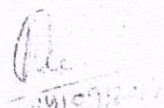
OFFICE MEMORANDUM

Subject :- Travelling Allowance Rules – Implementation of the Recommendations of the Seventh Central Pay Commission.

Consequent upon the issuance of this Department's O.M. of even number dated 13.07.2017 regarding implementation of recommendations of 7<sup>th</sup> CPC on Travelling Allowance (TA), various references are being received in this Department seeking clarifications regarding TA/Daily Allowance (DA) entitlements of Officers in Level 13A. Level 13A (pre-revised Grade Pay of Rs. 8900/-) has been included in the Pay Matrix vide Notification No. GSR 592(E) dated 15.06.2017.

2. The matter has been considered in this Department and with the approval of Competent Authority, it has been decided that TA/DA entitlements of Officers in Pay Level 13A (pre-revised Grade Pay of Rs. 8900/-) shall be equivalent to TA/DA entitlements of Officers in Pay Level 13 (pre-revised Grade Pay of Rs. 8700/-) as mentioned in this Department's O.M. of even number dated 13.07.2017.

Hindi version is attached.

  
(Nirmala Dev)

Deputy Secretary to the Government of India

To,

All Ministries and Departments of the Govt. of India etc. as per standard distribution list.

Copy to: C&AG and U.P.S.C., etc. as per standard endorsement list.

230/c

F. No. 19030/1/2017-E.IV  
Government of India  
Ministry of Finance  
Department of Expenditure  
\*\*\*\*

New Delhi, the 18<sup>th</sup> August, 2017

OFFICE MEMORANDUM


**Subject :- Travelling Allowance Rules – Implementation of the Recommendations of the Seventh Central Pay Commission.**

Consequent upon the issuance of this Department's O.M. of even number dated 13.07.2017 regarding implementation of recommendations of 7<sup>th</sup> CPC on Travelling Allowance (TA), various references are being received in the Department seeking clarifications regarding admissibility of Composite Transfer Grant (CTG) and TA/Daily Allowance (DA).

2. The matter has been considered in this Department and with the approval of Competent Authority, it has been decided that admissibility of CTG and Transportation of personal effects on Transfer and Retirement will be regulated as under :-

- i. In case, the employee has been transferred prior to 01.07.2017 and has assumed charge prior to 01.07.2017, the employee will be eligible for CTG at pre-revised scale of pay. If the personal effects have been shifted after 01.07.2017, revised rates for transportation of personal effects will be admissible.
- ii. In case, the employee has been transferred prior to 01.07.2017 and has assumed charge on/after 01.07.2017, the employee will be eligible for CTG at revised scale of pay. As the personal effects would be shifted after 01.07.2017, revised rates for transportation of personal effects will be admissible.
- iii. In case of retirement, if an employee has retired prior to 01.07.2017, the employee will be eligible for CTG at pre-revised scale of pay. If the personal effects have shifted after 01.07.2017, revised rates for transportation of personal effects will be admissible.

Hindi version is attached.

  
(Nirmala D. S.)  
Deputy Secretary to the Government of India

To,

All Ministries and Departments of the Govt. of India etc. as per standard distribution list.

Copy to: C&AG and U.P.S.C., etc. as per standard endorsement list.

New Delhi, the 13<sup>th</sup> July 2017

OFFICE MEMORANDUM

Subject: Travelling Allowance Rules - Implementation of the Seventh Central Pay Commission.

Consequent upon the decisions taken by the Government on the recommendations of the Seventh Central Pay Commission relating to Travelling Allowance entitlements to civilian employees of Central Government, President is pleased to decide the revision in the rates of Travelling Allowance as set out in the Annexure to this Office Memorandum

2. The 'Pay Level' for determining the TA/DA entitlement is as indicated in Central Civil Service (Revised Pay) Rules 2016.

3. The term 'Pay in the Level' for the purpose of these orders refer to Basic Pay drawn in appropriate Pay level in the Pay Matrix as defined in Rule 3(8) of Central Civil Services (Revised Pay) Rules, 2016 and does not include Non-Practising Allowance (NPA), Military Service Pay (MSP) or any other type of pay like special pay, etc

4. However, if the Travelling Allowance entitlements in terms of the revised entitlements now prescribed result in a lowering of the existing entitlements in the case of any individual, groups or classes of employees, the entitlements, particularly in respect of mode of travel, class of accommodation, etc., shall not be lowered. They will instead continue to be governed by the earlier orders on the subject till such time as they become eligible, in the normal course, for the higher entitlements.

5. The claims submitted in respect of journey made on or after 1<sup>st</sup> July, 2017, may be regulated in accordance with these orders. In respect of journeys performed prior to 1<sup>st</sup> July, 2017, the claims may be regulated in accordance with the previous orders dated 23.09.2008.

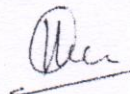
6. It may be noted that no additional funds will be provided on account of revision in TA/DA entitlements. It may therefore be ensured that permission to official travel is given judiciously and restricted only to absolutely essential official requirements.

7. These orders shall take effect from 01<sup>st</sup> July, 2017

8. Separate orders will be issued by Ministry of Defence and Ministry of Railways in respect of Armed Forces personnel and Railway employees, respectively

9. In so far as the persons serving in the Indian Audit & Accounts Department are concerned, these orders issue in consultation with the Comptroller & Auditor General of India

Hindi version is attached.



(Nirmala Dev)

Deputy Secretary to the Government of India

To,

All Ministries and Departments of the Govt. of India etc. as per standard distribution list.

Copy to: C&AG and U.P.S.C., etc. as per standard endorsement list.

22/8/17

Annexure to Ministry of Finance, Department of Expenditure  
O.M.No.19030/1/2017-E.IV dated 10<sup>th</sup> July 2017.

In supersession of Department of Expenditure's O.M. No. 19030/3/2008-E.IV dated 23.09.2008, in respect of Travelling Allowance the following provisions will be applicable with effect from 01.07.2017 :

2. Entitlements for Journeys on Tour or Training

A.(i) Travel Entitlements within the Country

Pay Level in Pay Matrix	Travel entitlement
14 and above	Business/Club class by air or AC-I by train
12 and 13	Economy class by air or AC-I by train
6 to 11	Economy class by air or AC-II by train
5 and below	First Class/AC-III/AC Chair car by train

(ii) It has also been decided to allow the Government officials to travel by Premium Trains/Premium Tatkal Trains/Suvidha Trains, the reimbursement to Premium Tatkal Charges for booking of tickets and the reimbursement of Dynamic/Flexi-fare in Shatabdi/Rajdhani/Duronto Trains while on official tour/ training. Reimbursement of Tatkal Seva Charges which has fixed fare, will remain continue to be allowed. Travel entitlement for the journey in Premium/Premium Tatkal/Suvidha/ Shatabdi/Rajdhani/ Duronto Trains will be as under :-

Pay Level in Pay matrix	Travel Entitlements in Premium/Premium Tatkal/Suvidha/ Shatabdi/ Rajdhani/ Duronto Trains
12 and above	Executive/AC 1 <sup>st</sup> Class (In case of Premium/Premium Tatkal/Suvidha/Shatabdi/Rajdhani Trains as per available highest class)
6 to 11	AC 2 <sup>nd</sup> Class/Chair Car (In Shatabdi Trains)
5 & below	AC 3 <sup>rd</sup> Class/Chair Car

(iii) The revised Travel entitlements are subject to following:-

- (a) In case of places not connected by rail, travel by AC bus for all those entitled to travel by AC II Tier and above by train and by Deluxe/ordinary bus for others is allowed.
- (b) In case of road travel between places connected by rail, travel by any means of public transport is allowed provided the total fare does not exceed the train fare by the entitled class.
- (c) All mileage points earned by Government employees on tickets purchased for official travel shall be utilized by the concerned department for other official travel by their officers. Any usage of these mileage points for purposes of private travel by an officer will attract departmental action. This is to ensure that the benefits out of official travel, which is funded by the Government, should accrue to the Government.
- (d) In case of non-availability of seats in entitled class, Govt. servants may travel in the class below their entitled class.

B. International Travel Entitlement

Pay Level in Pay Matrix	Travel entitlement
17 and above	First class
14 to 16	Business/Club class
13 and below	Economy class

## C. Entitlement for journeys by Sea or by River Steamer

(i) For places other than A&amp;N Group of Islands and Lakshadweep Group of Island :-

Pay Level in Pay Matrix	Travel entitlement
9 and above	Highest class
6 to 8	Lower class if there be two classes only on the steamer
4 and 5	If two classes only, the lower class. If three classes, the middle or second class. If there be four classes, the third class
3 and below	Lowest class

(ii) For travel between the mainland and the A&amp;N Group of Islands and Lakshadweep Group of Island by ships operated by the Shipping Corporation of India Limited :-

Pay Level in Pay Matrix	Travel entitlement
9 and above	Deluxe class
6 to 8	First/ 'A' Cabin class
4 and 5	Second/ 'B' Cabin class
3 and below	Bunk class

## D. Mileage Allowance for Journeys by Road :

(i) At places where specific rates have been prescribed :-

Pay Level in Pay Matrix	Entitlements
14 or above	Actual fare by any type of public bus including AC bus OR At prescribed rates of AC taxi when the journey is actually performed by AC taxi OR At prescribed rates for auto rickshaw for journeys by auto rickshaw, own car, scooter, motor cycle, moped, etc
6 to 13	Same as above with the exception that journeys by AC taxi will not be permissible.
4 and 5	Actual fare by any type of public bus other than AC bus OR At prescribed rates for auto rickshaw for journeys by auto rickshaw, own car, scooter, motor cycle, moped, etc.
3 and below	Actual fare by ordinary public bus only OR At prescribed rates for auto rickshaw for journeys by autorickshaw, own scooter, motor cycle, moped, etc.

(ii) At places where no specific rates have been prescribed either by the Directorate of Transport of the concerned State or of the neighboring States:

For journeys performed in own car/taxi	Rs. 24/ per Km
For journeys performed by auto rickshaw, own scooter, etc	Rs. 12/ per Km

At places where no specific rates have been prescribed, the rate per km will further rise by 25 percent whenever DA increases by 50 percent.

## E(i). Daily Allowance on Tour

Pay level in pay matrix	Entitlement
14 and above	Reimbursement for hotel accommodation/guest house of up to ₹7,500/- per day, Reimbursement of AC taxi charges as per actual expenditure commensurate with official engagements for travel within the city and Reimbursement of food bills not exceeding ₹1200/- per day.
12 and 13	Reimbursement for hotel accommodation/guest house of up to ₹4,500/- per day, Reimbursement of AC taxi charges of up to 50 km per day for travel within the city, Reimbursement of food bills not exceeding ₹1000/- per day.
9 to 11	Reimbursement for hotel accommodation/guest house of up to ₹2,250/- per day, Reimbursement of non-AC taxi charges of up to ₹338/- per day for travel within the city, Reimbursement of food bills not exceeding ₹900/- per day.
6 to 8	Reimbursement for hotel accommodation/guest house of up to ₹750 per day, Reimbursement of non-AC taxi charges of up to ₹225/- per day for travel within the city, Reimbursement of food bills not exceeding ₹800/- per day.
5 and below	Reimbursement for hotel accommodation/guest house of up to ₹450 per day, Reimbursement of non-AC taxi charges of up to ₹113/- per day for travel within the city, Reimbursement of food bills not exceeding ₹500/- per day.

(ii) **Reimbursement of Hotel charges** :- For levels 8 and below, the amount of claim (up to the ceiling) may be paid without production of vouchers against self-certified claim only. The self-certified claim should clearly indicate the period of stay, name of dwelling, etc. Additionally, for stay in Class 'X' cities, the ceiling for all employees up to Level 8 would be ₹1,000 per day, but it will only be in the form of reimbursement upon production of relevant vouchers. The ceiling for reimbursement of hotel charges will further rise by 25 percent whenever DA increases by 50 percent

(iii) **Reimbursement of Travelling charges** :- Similar to Reimbursement of staying accommodation charges, for levels 8 and below, the claim (up to the ceiling) may be paid without production of vouchers against self-certified claim only. The self-certified claim should clearly indicate the period of travel, vehicle number, etc. The ceiling for levels 11 and below will further rise by 25 percent whenever DA increases by 50 percent. For journeys on foot, an allowance of Rs.12/- per kilometer travelled on foot shall be payable additionally. This rate will further increase by 25% whenever DA increases by 50%.

(iv) **Reimbursement of Food charges** :- There will be no separate reimbursement of food bills. Instead, the lump sum amount payable will be as per Table E(i) above and, depending on the length of absence from headquarters, would be regulated as per Table (v) below. Since the concept of reimbursement has been done away with, no vouchers will be required. This methodology is in line with that followed by Indian Railways at present (with suitable enhancement of rates), i.e. Lump sum amount payable. The lump sum amount will increase by 25 percent whenever DA increase by 50 percent.

## (v) Timing restrictions

Length of absence	Amount Payable
If absence from headquarters is <6 hours	30% of Lump sum amount
If absence from headquarters is between 6-12 hours	70% of Lump sum amount
If absence from headquarters is >12 hours	100% of Lump sum amount

Absence from Head Quarter will be reckoned from midnight to midnight and will be calculated on a per day basis.

(vi) In case of stay/journey on Government ships, boats etc. or journey to remote places on foot/mules etc for scientific/data collection purposes in organization like FSI, Survey of India, GSI etc., daily allowance will be paid at rate equivalent to that provided for reimbursement of food bill. However, in this case, the amount will be sanctioned irrespective of the actual expenditure incurred on this account with the approval of the Head of Department/controlling officer.

Note : DA rates for foreign travel will be regulated as prescribed by Ministry of External Affairs.

### 3. T.A. on Transfer

TA on Transfer includes 4 components : - (i) Travel entitlement for self and family (ii) Composite Transfer and packing grant (CTG) (iii) Reimbursement of charges on transportation of personal effects (iv) Reimbursement of charges on transportation of conveyance

#### (i) Travel Entitlements :

- (a) Travel entitlements as prescribed for tour in Para 2 above, except for International Travel, will be applicable in case of journeys on transfer. The general conditions of admissibility prescribed in S.R.114 will, however, continue to be applicable.
- (b) The provisions relating to small family norms as contained in para 4(A) of Annexure to M/o Finance O.M. F.No. 10/2/98-IC & F No. 19030/2/97-EIV dt. 171, April 1998, shall continue to be applicable.

#### (ii) Composite Transfer and Packing Grant (CTG) :

- (a) The Composite Transfer Grant shall be paid at the rate of 80% of the last month's basic pay in case of transfer involving a change of station located at a distance of or more than 20 kms from each other. However, for transfer to and from the Island territories of Andaman, Nicobar & Lakshadweep, CTG shall be paid at the rate of 100% of last month's basic pay. Further, NPA and MSP shall not be included as part of basic pay while determining entitlement for CTG.
- (b) In cases of transfer to stations which are at a distance of less than 20 kms from the old station and of transfer within the same city, one third of the composite transfer grant will be admissible, provided a change of residence is actually involved.
- (c) In cases where the transfer of husband and wife takes place within six months, but after 60 days of the transfer of the spouse, fifty percent of the transfer grant on transfer shall be allowed to the spouse transferred later. No transfer grant shall be admissible to the spouse transferred later, in case both the transfers are ordered within 60 days. The existing provisions shall continue to be applicable in case of transfers after a period of six months or more. Other rules precluding transfer grant in case of transfer at own request or transfer other than in public interest, shall continue to apply unchanged in their case.

#### (iii) Transportation of Personal Effects

Level	By Train/Steamer	By Road
12 and above	6000 Kg by goods train/4 wheeler wagon/ 1 double container	Rs. 50/- per km
6 to 11	6000 Kg by goods train/4 wheeler wagon/ 1 single container	Rs. 50/- per km
5	3000 kg	Rs. 25/- per km
4 and below	1500 kg	Rs. 15/- per km

The rates will further rise by 25 percent whenever DA increases by 50 percent. The rates for transporting the entitled weight by Steamer will be equal to the prevailing rates prescribed by such transport in ships operated by Shipping Corporation of India. The claim for reimbursement shall be admissible subject to the production of actual receipts/ vouchers by the Govt. servant. Production of receipts/vouchers is mandatory in r/o transfer cases of North Eastern Region, Andaman & Nicobar Islands and Lakshadweep also.

2246

Transportation of personal effects by road is as per kilometer basis only. The classification of cities /towns for the purpose of transportation of personal effects is done away with.

(iv) Transportation of Conveyance.

Level	Reimbursement
6 and above	1 motor car etc. or 1 motor cycle/scooter
5 and below	1 motorcycle/scooter/moped/bicycle

The general conditions of admissibility of TA on Transfer as prescribed in S.R. 116 will, however, continue to be applicable.

4 T.A. Entitlement of Retiring Employees

TA on Retirement includes 4 components :- (i) Travel entitlement for self and family (ii) Composite Transfer and packing grant (CTG) (iii) Reimbursement of charges on transportation of personal effects (iv) Reimbursement of charges on transportation of conveyance.

(i) Travel Entitlements

Travel entitlements as prescribed for tour/transfer in Para 2 above, except for International Travel, will be applicable in case of journeys on retirement. The general conditions of admissibility prescribed in S.R.147 will, however, continue to be applicable.

(ii) Composite Transfer Grant(CTG)

(a) The Composite Transfer Grant shall be paid at the rate of 80% of the last month's basic pay in case of those employees, who on retirement, settled down at places other than last station(s) of their duty located at a distance of or more than 20 km. However, in case of settlement to and from the Island territories of Andaman, Nicobar & Lakshadweep, CTG shall be paid at the rate of 100% of last month's basic pay. Further, NPA and VSP shall not be included as part of basic pay while determining entitlement for CTG. The transfer incidentals and road mileage for journeys between the residence and the railway station/bus stand etc. at the old and new station, are already subsumed in the composite transfer grant and will not be separately admissible.

(b) As in the case of serving employees, Government servants who, on retirement, settle at the last station of duty itself or within a distance of less than 20 kms may be paid one third of the CTG subject to the condition that a change of residence is actually involved.

(iii) Transportation of Personal Effects :- Same as Para 3(iii) above.

(iv) Transportation of Conveyance :- Same as Para 3(iv) above.

The general conditions of admissibility of TA on Retirement as prescribed in S.R. 147 will, however, continue to be applicable.

\*\*\*\*\*

223/12

No. 17014/2/2014-Trg.(7<sup>th</sup> CPC)  
Government of India  
Ministry of Personnel, Public Grievances & Pensions  
Department of Personnel & Training

Block-IV, Old JNU Campus, New Delhi.  
Date: July 25<sup>th</sup>, 2017

OFFICE MEMORANDUM

Subject: Implementation of the recommendations of 7<sup>th</sup> Central Pay Commission – abolishment of Sumptuary Allowance.

Consequent upon the acceptance of the recommendations of Seventh Central Pay Commission by the Government conveyed vide Ministry of Finance, Department of Expenditure Resolution No. 11-1/2016-IC dated July 6, 2017, the President, in supersession of all existing orders issued on the subject from time to time, is pleased to decide that Sumptuary Allowance in all the Training Establishments/Academies/Institutes stands abolished.

2. These orders shall be effective from 1st July, 2017.
3. In so far as the employees working in the Indian Audit and Accounts Department are concerned, these orders are issued with the concurrence of the Comptroller and Auditor General.



(Biswajit Banerjee)

Under Secretary to the Government of India.

US(F/117e/1

Please check

Distribution:

1. All Ministries/Departments of the Government of India.
2. All CTIs/ATIs

ok  
8/2/17

222/c

No.A-27012/02/2017-Estt.(AL)  
Government of India  
Ministry of Personnel, P.G. and Pensions  
Department of Personnel & Training

New Delhi, 16<sup>th</sup> August, 2017.

Subject: Recommendations of the Seventh Central Pay Commission –  
Implementation of decision relating to the grant of Children  
Education Allowance.

.....

Consequent upon the decision taken by the Government on the recommendations made by the Seventh Central Pay Commission on the subject of Children Education Allowance Scheme, the following instructions are being issued in supersession of this Department's OM dated 28-4-2014 :-

- (a) The amount fixed for reimbursement of Children Education allowance will be Rs.2250/-pm.
- (b) The amount fixed for reimbursement of Hostel Subsidy will be Rs. 6750/-pm.
- (c) In case both the spouses are Government servants, only one of them can avail reimbursement under Children Education Allowance.
- (d) The above limits would be automatically raised by 25% every time the Dearness Allowance on the revised pay structure goes up by 50%. The allowance will be double for differently abled children.

2. Further, reimbursement will be done just once a year, after completion of the financial year. For reimbursement of CEA, a certificate from the head of institution, where the ward of government employee studies, will be sufficient for this purpose. The certificate should confirm that the child studied in the school during the previous academic year. For Hostel Subsidy, a similar certificate from the head of institution will suffice, with the additional requirement that the certificate should mention the amount of expenditure incurred by the government servant towards lodging and boarding in the residential complex. The amount of expenditure mentioned, or the ceiling as mentioned above, whichever is lower, shall be paid to the employee.

221/C

3. These orders shall be effective from 1st July, 2017.
4. Insofar as persons serving in the Indian Audit and Accounts Department are concerned, these orders issue in consultation with the Comptroller and auditor General of India.

Hindi version will follow.

*Navneet Misra*  
(Navneet Misra)

Under Secretary to the Govt. of India

To

1. All Ministries/Departments as per standard mailing list.
2. NIC with a request to upload the OM on the website of DoPT.



Government of Goa  
Department of Finance (Revenue & Control)  
Secretariat, Porvorim  
Bardez - Goa. 403521

No. 8/1/2016-Fin (R&C)

Dated 25.10.2017

Read: Order No. 8/1/2016-Fin(R&C)/(A) dated 30.11.2016.

Order No. 8/1/2016-Fin(R&C) dated 25.07.2017.

Order No. 8/1/2016-Fin(R&C) dated 10.08.2017.

**ORDER**

In pursuance to the Order's read above, the following guidelines / Office Memoranda issued by the Government of India has been adopted by the State Government for its implementation prospectively w.e.f. 01.10.2017.

1. Letter No. A-27012/02/2017-Estt.(AL) dated 16<sup>th</sup> August, 2017 regarding grant of **Children Education Allowance**.
2. O.M. No. 17014/2/2014-Trg.(7<sup>th</sup> CPC) dated 25<sup>th</sup> July, 2017 regarding **abolishment of Sumptuary Allowance**.
3. O.M. No. 19030/1/2017-E.IV dated 13<sup>th</sup> July, 2017 regarding **Travelling Allowance Rules**.
4. O.M. No. 19030/1/2017-E.IV dated 18<sup>th</sup> August, 2017 regarding **Travelling Allowance Rules** (clarification regarding admissibility of Composite Transfer Grant (CTG) and TA/Daily Allowance (DA)).
5. O.M. No. 19030/1/2017-E.IV dated 04<sup>th</sup> September, 2017 regarding **Travelling Allowance Rules** (clarification regarding TA/DA entitlements of Officers in Level 13A).
6. O.M. No. 31011/8/2017-Estt.A-IV dated 19<sup>th</sup> September, 2017 clarification regarding **travel entitlements of Government employees for the purpose of LTC post Seventh Central Pay Commission**.

All the guidelines / OMs, referred to above is available on the website of the Directorate of Accounts, [www.accountsgoa.gov.in](http://www.accountsgoa.gov.in).

(Michael M. D'Souza)

**Additional Secretary (Finance)**

email: [usrc-sect.goa@nic.in](mailto:usrc-sect.goa@nic.in)

Ph:- 0832-2419779

236/c

To,

1. P.S. to Chief Secretary, Secretary to Governor
2. All Secretaries to Government.
3. All Heads of Departments/ Offices.
4. The Accountant General (Goa), Audit Bhavan, Porvorim.
5. The Director, Directorate of Accounts, Panaji.
6. Jt. Director of Accounts, South Branch, Margao.
7. The Director, Department of Information & Publicity, Panaji, for information & n.a.
8. Guard file.
9. Office copy.

268/C



**Government of Goa  
Department of Finance (Revenue & Control)  
Secretariat, Porvorim  
Bardez - Goa. 403521**

No. 8/1/2016-Fin (R&C)

Dated 14.06.2018

Read: Order No. 8/1/2016-Fin(R&C) dated 25.10.2017.

**ORDER**

In partial modification to the Order read above, Government is pleased to make applicable Letter No.A-27012/02/2017-Estt.(AL) dated 16<sup>th</sup> August, 2017 issued by the Government of India, Ministry of Personnel, P.G. and Pensions, Department of Personnel and Training, New Delhi regarding grant of Children Education Allowance applicable from the Academic Year 2017-2018 and payable after the completion of the Academic Year.

(Sushama D. Kamat)  
**Under Secretary (Finance)**

104 RECORDED  
14/06/18

**Copy to:-**

1. P.S. to Chief Secretary, Secretary to Governor
2. All Secretaries to Government.
3. All Heads of Departments/ Offices.
4. The Accountant General (Goa), Audit Bhavan, Porvorim.
5. The Director, Directorate of Accounts, Panaji.
6. Jt. Director of Accounts, South Branch, Margao.
7. The Director, Department of Information & Publicity, Panaji, for information & n.a.
8. Guard file.
9. Office copy.

Ph:- 0832-2419779

email: [usrc-sect.goa@nic.in](mailto:usrc-sect.goa@nic.in)

No. DA/Control/7-15(ii)/2018-2019/156  
Directorate of Accounts  
Control Section  
Date: 27-07-2018

**NOTE**

(The CCS Revised Pay Rules 2016 (Seventh Pay Commission) were implemented by the State Government vide Order No.8/1/2016-Fin(R&C)/(A) dated 30-11-2016 issued by the Department of Finance (R&C), Secretariat, Porvorim Goa.

Subsequently vide order no. 8/1/2016-Fin (R&C)/3626 dated 25/10/2017, the revised provisions/ guidelines towards Children Education Allowance under the 7th CPC were adopted by the State Government. The same were made applicable from 01/10/2017.(Please see page 16/c)

Further, vide order no. 8/1/2016-Fin(R&C)/1089 dated 14/06/2018 (placed at page 18/c) issued by the Department of Finance (Revenue & Control), Secretariat, the order dated 25/10/2017 was partially modified. Under the revised guidelines, the grant of Children Education Allowance was made applicable from the academic year 2017-18 and payable after the completion of the Academic Year.

Accordingly, the reimbursement of Children Education Allowance claims are regulated by this Directorate on pro-rata basis i.e. Rs. 1500/- per month upto 30/09/2017 and Rs. 2250/- per month from 01/10/2017. The claim is admitted once a year, after the completion of the academic year on the production of vouchers and a certificate from the head of the educational institution where the ward of the government employee was studying. The amount of expenditure actually incurred or the ceiling amount, whichever is lower, is paid to the employee.

**FD may like to clarify whether an amount of RS. 2250/- per month is payable for the full academic year 2017-18 or the reimbursement should be continued on pro-rata basis i.e. Rs. 1500/- upto 30/09/2017 and Rs. 2250/- from 01/10/2017 i.e. the date of adoption of the Government of India Circular dated 16/08/2017 by the State Government.**

Government of India, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training vide OM no. A-27012/02/2017-Estt.(AL) dated 17/07/2018 has issued Consolidated instructions regarding Implementation of decisions relating to the grant of Children Education Allowance (placed at page 22/c may please be perused).

Para 2 (b) of the said OM states: "The amount of reimbursement of Children Education allowance will be Rs. 2250/- per month (fixed) per child. This amount of Rs. 2250/- is fixed irrespective of the actual expenses incurred by the Govt. Servant."

If the OM no. A-27012/02/2017-Estt.(AL) dated 17/07/2018 is adopted for the State Government employees, the major change in the procedure for reimbursement of Children Education Allowance shall be non production of vouchers. The Government servant shall be able to claim an amount of Rs. 2250/- per month (fixed) per child i.e. Rs. 27,000/- per year per child **irrespective of the actual expenses incurred by him/ her.** In this context, it is pertinent to state that essentially 1) monthly fees are not payable in Government institutions. Besides grants 2) are given by Government to aided institutions as per requirement.

In view of the above submission, Government may please like to decide on adoption of the OM no. A-27012/02/2017-Estt.(AL) dated 17/07/2018 of the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training to the State Government employees.

Submitted

*[Signature]*  
Director of Accounts

109/18  
Addl. Secretary (Finance) (R&C)

*[Signature]* & *Manu chude and purup*  
*[Signature]*  
*unrpro*

Finance (Rev. & Cont.) Dept.  
Entry No. 1400253970  
Dated: 03/08/18

DA/PA/SFR-55  
30/7/2018

Finance (Rev. & Cont.) Dept.  
Entry No. 311072016  
Dated: 31/07/2018

No.A-27012/02/2017-Estt.(AL)  
Government of India  
Ministry of Personnel, Public Grievances and Pensions  
Department of Personnel & Training

Block-IV, Old JNU Campus, New Delhi

Dated: 16<sup>th</sup> July 2018

Office Memorandum

17<sup>th</sup>

Subject: Recommendations of the Seventh Central Pay Commission –Implementation of decisions relating to the grant of Children Education Allowance (CEA) and Hostel Subsidy – Consolidated instructions –

Consequent upon the decisions taken by the Government to implement the recommendations made by the VII Central Pay Commission, this Department has issued an OM of even number dated 16-8-2017 revising the rates of CEA/Hostel Subsidy and simplifying the procedure for claiming reimbursement of the same. However this Department has been receiving various queries regarding CEA/Hostel Subsidy especially with regard to the applicability of various provision/instructions issued during sixth CPC regime/period. Further references have also been received regarding the difficulty being faced by some government employees in obtaining certificate of the Head of the Institution as mentioned in this Department's OM of even number dated 16-8-2017.

2. Keeping in view the above, it has been decided to issue consolidated instructions in supersession of all earlier OMs on the subject of Children Education Allowance and Hostel subsidy as under:-

a) The reimbursement of Children Education Allowance/Hostel subsidy can be claimed only for the two eldest surviving children with the exception that in case the second child birth results in twins/multiple birth. In case of failure of sterilization operation, the CEA/Hostel Subsidy would be admissible in respect of children born out of the first instance of such failure beyond the usual two children norm.

b) The amount for reimbursement of Children Education allowance will be Rs.2250/- per month (**fixed**) per child. [This amount of Rs.2250/- is fixed irrespective of the actual expenses incurred by the Govt. Servant.] In order to claim reimbursement of CEA, the Govt. servant should produce a certificate issued by the Head of the Institution for the period/year for which claim has been preferred. The certificate should confirm that the child studied in the school during the previous academic year. In case such certificate can not be obtained, self- attested copy of the report card or self attested fee receipt(s) including e-receipt(s) confirming/indicating that the fee deposited for the entire academic year can be produced as a supporting document to claim CEA. The period/year means academic year i.e. twelve months of complete academic session.

SLA

359/k  
Dear Lodging Boarding  
with the means  
charges

c) The amount of ceiling of hostel subsidy is Rs.6750/- pm. In order to claim reimbursement of Hostel Subsidy for an academic year, a similar certificate from the Head of Institution confirming that the child studied in the school will suffice, with additional requirement that the certificate should mention the amount of expenditure incurred by the Government servant towards lodging and boarding in the residential complex. In case such certificate cannot be obtained, self- attested copy of the report card and original fee receipt(s)/e-receipt(s) which should indicate the amount of expenditure incurred by the Government servant towards lodging and boarding in the residential complex can be produced for claiming Hostel Subsidy. The expenditure on boarding and lodging or the ceiling of Rs.6750/- as mentioned above, whichever is lower, shall be paid to the employee as Hostel Subsidy. The period/year will mean the same as explained above in clause (b) of this para.

d) The reimbursement of Children Education Allowance for Divyaang children of government employees shall be payable at double the normal rates of CEA prescribed above in clause (b) i.e. Rs.4500/- per month (**fixed**).

e) The above rates/ceiling would be automatically raised by 25% every time the Dearness Allowance on the revised pay structure goes up by 50%.

f) The Hostel Subsidy and Children Education Allowance **can** be claimed concurrently.

g) In case both the spouses are Government servants, only one of them can avail reimbursement under Children Education Allowance and Hostel Subsidy.

h) The reimbursement of CEA and Hostel Subsidy will be done just once in a financial year after completion of the financial year.

i) Hostel subsidy is applicable only in respect of the child studying in a residential educational institution located at least 50 kilometers from the residence of the Government servant.

May 2014

j) The reimbursement of Children Education Allowance and Hostel Subsidy shall have no nexus with the performance of the child in his class. In other words, even if a child fails in a particular class, the reimbursement of Children Education Allowance/Hostel Subsidy shall not be stopped. However, if the child is admitted in the same class in another school, although the child has passed out of the same class in previous school or in the mid-session CEA shall not be reimbursable.

Lot

2072  
358/c

k) If a Government servant dies while in service, the Children Education Allowance or hostel subsidy shall be admissible in respect of his/her children subject to observance of other conditions for its grant provided the wife/husband of the deceased is not employed in service of the Central Govt., State Government, Autonomous body, PSU, Semi Government Organization such as Municipality, Port Trust Authority or any other organization partly or fully funded by the Central Govt./State Governments. In such cases the CEA/Hostel Subsidy shall be payable to the children till such time the employee would have actually received the same, subject to the condition that other terms and conditions are fulfilled. The payment shall be made by the office in which the Government servant was working prior to his death and will be regulated by the other conditions, laid down in this OM.

l) In case of retirement, discharge, dismissal or removal from service, CEA/Hostel Subsidy shall be admissible till the end of the academic year in which the Government servant ceases to be in service due to retirement, discharge, dismissal or removal from service in the course of an academic year. The payment shall be made by the office in which the government servant worked prior to these events and will be regulated by the other conditions laid down in this OM.

m) The upper age limit for Diyaang children has been set at 22 years. In the case of other children the age limit will be 20 years or till the time of passing 12<sup>th</sup> class whichever is earlier. There shall be no minimum age.

n) Reimbursement of CEA and Hostel Subsidy shall be applicable for children from class nursery to twelfth, including classes eleventh and twelfth held by Junior Colleges or schools affiliated to Universities or Boards of Education.

o) CEA is allowed in case of children studying through "Correspondence or Distance Learning" subject to other conditions laid down herein.

p) The CEA and Hostel Subsidy is admissible in respect of children studying from two classes before class one to 12<sup>th</sup> standard and also for the initial two years of a diploma/certificate course from Polytechnic/ITI/Engineering College, if the child pursues the course after passing 10th standard and the Government servant has not been granted CEA/Hostel Subsidy in respect of the child for studies in 11<sup>th</sup> and 12<sup>th</sup> standards.

q) In respect of schools/institutions at nursery, primary and middle level not affiliated to any Board of education, the reimbursement under the Scheme may be allowed for the children studying in a recognized school/institution. Recognized school/institution in this regard means a Government school or any education institution whether in receipt of Govt. Aid or not, recognized by the Central or State Government or Union Territory Administration or by University or a recognized educational authority having jurisdiction over the area where the institution/school is situated.

S.L.

3571c

r) In case of a Divyaang child studying in an institution i.e. aided or approved by the Central/State Govt. or UT Administration or whose fees are approved by any of these authorities, the Children Education Allowance paid by the Govt. servant shall be reimbursed irrespective of whether the institution is 'recognized' or not. In such cases the benefits will be admissible till the child attains the age of 22 years.

s) The CEA is payable for the children of all Central Government employees including citizens of Nepal and Bhutan, who are employees of Government of India, and whose children are studying in the native place. However, a certificate may be obtained from the concerned Indian Mission that the school is recognized by the educational authority having jurisdiction over the area where the institution is situated.

t) The Children Education Allowance or hostel subsidy shall be admissible to a Govt. servant while he/she is on duty or is under suspension or is on leave (including extraordinary leave). Provided that during any period which is treated as 'dies non' the Govt. servant shall not be eligible for the CEA/Hostel subsidy for that period.

3. These above instructions would come into effect from 1<sup>st</sup> July, 2017.

Hindi version follows.

*Sd/-* 17<sup>th</sup> July, 2018  
(Sandeep Saxena)  
Under Secretary to the Government of India  
Tel: 26164316

To

1. Ministries/Departments of the Government of India.
2. NIC with a request to upload the OM on the website of DoPT.

18/c  
356/c

Control  
Admission

DIRECTORATE OF ACCOUNTS  
PANAJI - GOA

Inward No. 17592

Date 25/6/18



Government of Goa  
Department of Finance (Revenue & Control)  
Secretariat, Porvorim  
Bardez - Goa. 403521

24/6/18  
437  
26/6/18

No. 8/1/2016-Fin (R&C) / 1089 Dated 14.06.2018

Read: Order No. 8/1/2016-Fin(R&C) dated 25.10.2017. pg 355/c

**ORDER**

In partial modification to the Order read above, Government is pleased to make applicable Letter No.A-27012/02/2017-Estt.(AL) dated 16<sup>th</sup> August, 2017 issued by the Government of India, Ministry of Personnel, P.G. and Pensions, Department of Personnel and Training, New Delhi regarding grant of Children Education Allowance applicable from the Academic Year 2017-2018 and payable after the completion of the Academic Year.

*Kamat*

(Sushama D. Kamat)  
Under Secretary (Finance)

**Copy to:-**

1. P.S. to Chief Secretary, Secretary to Governor
2. All Secretaries to Government.
3. All Heads of Departments/ Offices.
4. The Accountant General (Goa), Audit Bhavan, Porvorim.
5. The Director, Directorate of Accounts, Panaji.
6. Jt. Director of Accounts, South Branch, Margao.
7. The Director, Department of Information & Publicity, Panaji, for information & n.a.
8. Guard file.
9. Office copy.

Copy forwarded to all sections, all ODA's, Jr DA (HQ), Jr DA (SB) & SA & DA

*[Signature]*  
DDA/Control  
28/6/18

Ph:- 0832-2419779

email: [usrc-sect.goa@nic.in](mailto:usrc-sect.goa@nic.in)

No. DA/Control/18-19/ TR-137/94

dtd-28/6/2018

73/N

OFFICE OF FINANCE (R&C) DEPARTMENT

8/1/2016-Fin (R&C)

1400031382

The matter discussed with the Office of AS (Finance) and perused.

The Office Memorandum dated 17/07/2018 of Government of India clearly indicates that in case a Certificate from School cannot be produced, a Self Attestation of receipt for confirming/indicating the fees deposited of entire Academic year has to be produced as supportive document to claim Children Education Allowance.

In view of above, the question of paying Rs. 2250/- per month does not arise as the receipt has to be done as per actual fees. The certified limit of Rs. 2250/- is applicable where the fees paid are over and above Rs. 2250/- per month.

In view of above, the Office Memorandum dated 16/07/2018 at page 356/c is adopted by State Government, there will be no confusion for paying of Children Education Allowance which may restrict to maximum Rs. 2250/- per month and only on reproduction of receipt of confirming the fees paid for full Academic year.

We may, thus, adopt the Office Memorandum dated 17/07/2018 and clarify the query/objection of Directorate of Technical Education. *Accounts*

Submitted

*Kamat*

(Sushama D. Kamat)  
Under Secretary (Fin-Exp)  
15/04/2019

AS (Finance)

*[Signature]*  
16/4/2019

Fin. Secy

*[Signature]*  
16.4.2019

*Husli fm/cam*

*[Signature]*  
1814119

Office of the Chief Minister  
Secretariat, Porvurim  
Inward No.: 189/E  
Date: 17/4/19

Secretary (Finance)  
Inward No. 10285  
Date: 16/4/19

72 /N

Finance ( R&C) Department  
No. 8/1/2016-Fin (R & C)/1400031382

As regards to point (2), the Directorate of Accounts has furnished his comments, which are as follows:

- a) the major change in the procedure for reimbursement of Children Education Allowance would be non production of vouchers.
- b) The Government servant shall be able to claim an amount of Rs. 2250/- per month (fixed) per child i.e. Rs. 27,000/- per year per child irrespective of the actual expenses incurred by him/ her. K
- c) Further, monthly fees are not payable in Government institutions. Besides, grants are given by Government to aided institutions as per requirement. 'y'

In view of the above submission, Government may please like to decide on adoption of the OM no. A-27012/02/2017-Estt.(AL) dated 17/07/2018 of the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training to the State Government employees.

~~SO~~ *3/4/19*

US( Fin R &C)

~~AS(Fin)~~

~~Secy (Fin)~~

~~Hon'ble CM~~

*'K' can not be made applicable where fees as not paid. Actual fees paid subject to a ceiling of 27000/- p.a. may be considered on production of receipts of the school for fees paid.*

*Kamat*  
*4/4/19*

*Please discuss.*

*Meanwhile please put up a extending term committee in view of Court order, Immediate plan*  
*US(AM)* *4/4/19*

1400031382  
05/04/19

71/N

Finance ( R&C) Department  
No. 8/1/2016-Fin (R & C)/1400031382

1. The Office Memorandum No. A-27012/02/2017-Estt.(AL) dated 17/07/2018 issued by the Government of India, Ministry of Personnel, Public Grievances & Pension , Department of Personnel and Training regarding consolidated instruction on implementation of decisions on w.r.t Children Education Allowance may be seen at from pg 360/C to 357/C.
2. Vide above OM the amount of reimbursement of Children Education allowance will be Rs. 2250/- per month (fixed) per child. This amount of Rs. 2250/- is fixed irrespective of the actual expenses incurred by the Govt. Servant.
3. In this regard, it is stated that
  - i) The State Government has accepted the recommendations and has implemented the Seventh Pay Commission vide Order dated 30/11/2016, pg 117/C.
  - ii) Vide order dated 25/10/2017, pg 355/C, the guidelines issued in CEA vide GoI letter No. A- 27012/02/2017-Estt(AL) dated 16/08/2017 were adopted by the State Government w.e.f 01/10/2017 viz reimbursement of allowance fixed @ Rs 2250/- per month.
  - iii) Subsequently, vide Order dated 14/06/2018, pg 356/C the Children Education Allowance was made applicable w.e.f 2017-18, payable after completion of academic year.
4. Accordingly, the Directorate of Accounts, pg 362/C, have regulated the CEA claims on pro- rata basis ie. Rs 1500 per month upto 30/09/2017 and Rs 2250/- per month from 01/10/2017 onwards viz date of adoption of Government of India circular dated 16/08/2017. The claims are admitted once a year.

-53/n-

on 25/10/2017, however was silent on the issue.

This has lead, to a confusion on the settlement of bills in view of the instructions (221/c to 221/c), which make the <sup>revised</sup> reimbursement applicable from 01.07.2017.

3. In the State, schools commence from month of June (unlike KV's, JKV's etc.). Hence to make the reimbursement process easier, it is proposed to make applicable revised reimbursement (CEA) for the academic year ~~2017-18~~ <sup>2018-19</sup>, payable after the end of academic year.

4. Submitted please

*[Signature]*  
06/06/2018

*[Signature]*

8-6-18

Hairli FM/CM

CM has approved

*[Signature]*  
11/6/18

Principal Secretary to CM  
Government of  
Secretariat Po

AS (F)

*[Signature]*  
11/6

*[Signature]*  
12/6/18

Finance (Rev. & Cont.) Dept.  
Entry No. 400031382  
Dated: 12/06/2018

791

8/6/18

Office of the Chief Minister  
Secretariat, Porvorim  
Inward No.: 1523/F  
Date: 8/6/2018

14/06/18

52/N

8/1/2016-Fin(R&C) 1400031382  
**FINANCE (REV. & CONT.) DEPARTMENT**

**Discussed with Additional Secretary (Finance):**

This Department vide O.M. Dated 25/10/2017 (at pg.237/C) has adopted the Government of India, Ministry of Personnel, P.G. and Pensions, DoPT, New Delhi O.M dated 16/08/2017 (at pg.222/C) regarding grant of **Children Education Allowance w.e.f. 01/10/2017**, on implementation of the recommendation of the 7<sup>th</sup> Central Pay Commission.

In this regards, it is stated that Ministry's Order dated 16/08/2017 has made Children Education Allowance effective from 01/07/2017, as their Academic Year starts from July, every year.

As the Academic Year in the State of Goa starts from June, 2017, we may make the above OM regarding **Children Education Allowance applicable from the Academic Year 2017 - 2018.**

Accordingly, DFA placed at pg. 266/C, may please be seen.

*Sakshi*

Sakshi Konadkar  
(Senior Assistant)  
25/05/2018

S.O *25/05/18*

U.S Fin (R&C) *25/5/18*

Addl. Secy. (Fin) *[Signature]*

F.S *30.5.18*

F.M/C.M

*AS (F)*

*p. discuss.*

*[Signature]*  
*4/6/18*

Principal Secretary to CM  
Government of Goa  
Secretariat Porvorim

Office of the Chief Minister  
Secretariat, Porvorim  
Inward No.: *1480/F.*  
Date: *31/5/18.*

*Discussed with Pr. Secy to CM on 06/06/18  
The Govt. had approved (42/u), payment  
of children Education Allowance for the  
academic year 2017-18, The order issued  
→ 53/u*

Secretary (Finance)  
Inward No. 584  
Date 29/5/18

8/1/2016-Fin(R&C) 1400031382 42/N FINANCE (REV. & CONT.) DEPARTMENT

The Government of India has issued several Office Memoranda / guidelines regarding grant of various allowances on implementation of the recommendation of the 7<sup>th</sup> Central Pay Commission to the Central Government employees **effective from 1<sup>st</sup> July, 2017** may be seen placed at pages 221-/C.

1. Letter No. A-27012/02/2017-Estt.(AL) dated 16<sup>th</sup> August, 2017 regarding grant of **Children Education Allowance** (page 222-221/C).
2. O.M. No. 17014/2/2014-Trg.(7<sup>th</sup> CPC) dated 25<sup>th</sup> July, 2017 regarding **abolishment of Sumptuary Allowance** (pages 223/C).
3. O.M. No. 19030/1/2017-E.IV dated 13<sup>th</sup> July, 2017 regarding **Travelling Allowance Rules** (pages 229-224/C).
4. O.M. No. 19030/1/2017-E.IV dated 18<sup>th</sup> August, 2017 regarding **Travelling Allowance Rules** (clarification regarding admissibility of Composite Transfer Grant (CTG) and TA/Daily Allowance (DA) (page 230/C)).
5. O.M. No. 19030/1/2017-E.IV dated 04<sup>th</sup> September, 2017 regarding **Travelling Allowance Rules** (clarification regarding TA/DA entitlements of Officers in Level 13A (pages 231/C)).
6. O.M. No. 31011/8/2017-Estt.A-IV dated 19<sup>th</sup> September, 2017 clarification regarding **travel entitlements of Government employees for the purpose of LTC post Seventh Central Pay Commission** (page 233-232/C).

The State Government vide Order No. 8/1/2016-Fin(R&C)/(A) dated 30.11.2016 (page 117-108/C) has implemented VII CPC pay scales to the employees of the State Administration and GIA Educational Institutions w.e.f. **01.01.2016**.

Further, vide Order No. 8/1/2016-Fin(R&C) dated **25.07.2017 & 10.08.2017** (page 183/C & 187/C) Government has adopted various allowances w.e.f. **01.08.2017**.

In view of the above, we may adopt the O.M.s at 'X' above for its implementation **w.e.f. 01.10.2017** (O.M. regarding Children Education Allowance shall be applicable for academic year 2017-2018 and payable w.e.f. 01.10.2017).

Uday P. Karekar  
(Senior Assistant)  
11.10.2017

U.S Fin (R&amp;C)

Addl. Secy. (Fin)

FS - Oh Touq

F.M.C.M

*Sanika*  
13/10

AS (Fin)

Office of the Chief Minister Secretariat, P.O. 11/11/17
Inward No.: 19211/E 13/10/17

Finance (Rev. & Cont.) Dept.  
Entry No. 1400031382  
Dated: 16/8/17

Secretary (Finance)  
Inward No.: 3134  
Date: 11/10/2017